

Compliance Report in the matter of O.A No. 396/2024 BEFORE THE HON'BLE  
NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

Bhavinbhai Dave

Applicant

Versus

State of Gujarat

Respondent

As per the orders dated 2.7.2024 in the matter of original application No. 396/2024 BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, regarding the grievance by the applicant Shri Bhavinbhai Dave regarding operation of an industrial unit namely M/s Fairchem Speciality Limited, located at Block No; 253/P & 312, Chekla, Sanand-Kadi highway, Tehsil Sanand, District Ahmedabad (Annexure – A).

For the compliance of the above said orders passed by the Hon'ble NGT, District Magistrate, Ahmedabad, was requested to form the joint committee. Accordingly, District Magistrate, Ahmedabad was pleased to nominate Sub Divisional Magistrate, Sanand as a Member of joint committee on behalf of District Magistrate, Ahmedabad. (Annexure – B)

Subsequently, Sub Divisional Magistrate, Sanand was briefed about the matter and the orders passed by the Hon'ble NGT and to give suitable date and time for joint inspection to be carried out at M/s Fairchem Specialty Limited, located at block No.253/P & 312, Chekhla, Sanand- Kadi Highway, Tehsil Sanand, District Ahmedabad-382115 (Annexure – C).

Accordingly, a joint committee on date 13/08/2024 comprising of Shri D.B. Tank, Dy. Collector & Sub Divisional Magistrate (GAS), Sanand and Shri R.R. Kanaujia, Regional Officer, Regional Office, Ahmedabad (Rural), Gujarat Pollution Control Board along with other officials from Regional Office, Ahmedabad (Rural), Gujarat Pollution Control Board namely H.B. Jadhav (Scientific Officer), K.D. Langhanoda (Deputy Environment Engineer), S.S. Desai (Assistant Environment Engineer) have carried out joint inspection at and nearby M/s Fairchem Specialty Limited, located at block No.253/P & 312, Chekhla, Sanand- Kadi Highway, Tehsil Sanand, District Ahmedabad-382115 on 13/08/2024, from 17:05 hours onwards.

Brief introduction about profile of M/s Fairchem Specialty Limited is attached herewith as Annexure-D.

**Detailed inspection Report of the Joint Committee at site of unit M/s Fairchem Organics Ltd (GPCB ID- 11563) is as below:**

This unit is engaged in manufacturing of mixed Tocopherols concentrate, Palmitic Acid, Linoleic Acid, Oleic Acid, Distilled Fatty Acid, Un Saponifiables, Residual Oil, Crude Glycerine, Dimer Acid, Monomer Acid, Sterol Concentrated, Saturated Fatty Acid.

Unit has obtained Consolidated Consent and Authorisation (CCA) under Water Act- 1974, Air Act -1981 and Hazardous and Other Waste Management Rules for manufacturing of mixed Tocopherols concentrate, Palmitic Acid, Linoleic Acid, Oleic Acid, Distilled Fatty Acid, Un Saponifiables, Residual Oil, Crude Glycerine, Dimer Acid, Monomer Acid, Sterol Concentrated, Saturated Fatty Acid, Methyl Esters (Bio Diesel), Crude Vegetable oil valid upto dated: 16/04/2024 (Copy of CCA is attached as Annexure-E.). Subsequently unit has applied

for CCA renewal which is in process. During visit, unit is observed in operation and manufacturing of Crude Glycerine, Palmitic Acid, Linoleic Acid were found going on. Details regarding major raw material purchase and production carried out for the period of last three months as per record maintained by unit is provided in Annexure – F. List of major plant and machineries installed at site is attached as Annexure –G

Unit has installed four nos. of Boilers of having capacity 1 TPH (Ton Per Hour), 3 TPH, 4 TPH & 8 TPH. LSHS (Low Sulphur Heavy Stock) is used as fuel in the boilers of 1 TPH, 3 TPH and 4 TPH capacity and Imported coal is used as a fuel in boiler of 8 TPH capacity. Unit has provided separate water scrubber as APCM (Air Pollution Control Measures) with boiler of 1 TPH and 3 TPH capacity each. Unit has provided bag filters and water scrubber as APCM with boiler of 8 TPH capacity. During visit, Boiler of 3 TPH and 8 TPH capacity are observed in operation along with provided APCM. Unit has 3 nos. of TFH (Thermic Fluid Heater) having cap 3000 U each & one TFH having cap of 2000 U. Imported Coal is used as fuel in TFHs of cap 3000 U each whereas LSHS is used as fuel in TFH of cap 2000 U. Separate Bag filter and water scrubber is provided as APCM with TFH of cap 3000U each and common water scrubber is provided as an APCM with boiler of 4 TPH capacity and TFH of cap 2000 U. Unit has also provided emergency duct line along with dust collector as APCM with 3 TFHs of cap 3000 U and Boiler of 8 TPH. During visit, 2 nos. of TFHs of 3000 U cap are found in operation along with provided APCM. Unit has provided stacks with installed TFHs and Boilers as per CCA. One flue gas sample is collected from common stack attached to TFHs of capacity 3000 U (2 Nos.) and boiler of capacity 1 TPH (1 No.) through APCM for analysis purpose. Analysis Report of the same is as under which is found within norms of the board.

Parameters	Permissible Values	Results
PM	150 mg/Nm <sup>3</sup>	131 mg/Nm <sup>3</sup>
SO <sub>2</sub>	100 PPM	25.65 PPM
Nox	50 PPM	0.225 PPM

It is observed that unit has provided separate covered area for storage of coal. Unit has covered the ash handling area to avoid dusting as well as provided wind breaking wall/barrier near ash and coal handling area by GI sheets. Fly ash handling details as per record maintained by unit is attached as Annexure-H.

Unit has taken various steps to control inherent odour (foul smell) of product like (1) installed fogger system on the wall towards Sanand-Kadi road and (2) diverted all vents provided at various storage tanks of raw materials/products into dipping tank having water/alkali scrubbing media. During inspection, no any foul odour sensed within premises of Silver Spring Residency.

Ambient Air Quality Monitoring is not carried out during inspection due to ongoing Monsoon season. Ambient Air Quality Monitoring Data for the period of last two years (2022-23) as per record maintained by unit is attached as Annexure-I.

Noise monitoring is carried out during Day Time and Night Time as specified in the Noise Pollution (Regulation and Control) Rules, 2000 at 8 different points i.e. (1) From back side of Silver Spring Residency near boundary wall of unit (2) From middle side of Silver Spring

Residency near boundary wall of unit (3) From common Club House/nearby entry gate of Silver Spring Residency (4) From Corner-1 (Front side of unit) (5) From Corner-2 (Front side of unit) (6) From Corner-3 (Back side of unit) (7) From Corner-4 (Back side of unit) (8) From Near Temple of Vill: Chekhla (Reference Point). Noise Monitoring Data for the period of last two years (2022-23) as per record maintained by unit is attached as Annexure-J. Noise Monitoring Data which is collected during visit are as under which are found within norms.

Sr No.	Location	Noise reading (dB)			
		Duration	During Day Time	Duration	During Night Time
	<b>Permissible Limit for this unit as mentioned in previous CCA</b>		<b>75 (dB)</b>		<b>70 (dB)</b>
1	From back side of Silver Spring Residency, Near boundary wall of the unit, Vill: Chekhla, Ta. Sanand, Dist. Ahmedabad	18:08 Hrs. to 18:18 Hrs	46.3	23:30 Hrs. to 23:40 Hrs	61.2
2	From Middle of Silver Spring Residency, Near boundary wall of the unit, Vill: Chekhla, Ta. Sanand, Dist. Ahmedabad	18:24 Hrs. to 18:34 Hrs	53.9	23:45 Hrs. to 23:55 Hrs	61.3
3	Near Club house / entry gate of Silver Spring Residency, Near boundary wall of the unit, Vill: Chekhla, Ta. Sanand, Dist. Ahmedabad	18:39 Hrs. to 18:49 Hrs	57.8	00:00 Hrs. to 00:10 Hrs	59.1
4	From Corner-1 (Front side of unit), Vill: Chekhla, Ta. Sanand, Dist. Ahmedabad	20:26 Hrs. to 20:36 Hrs	57.9	00:14 Hrs. to 00:24 Hrs	57.9
5	From Corner-2 (Front side of unit) Vill: Chekhla, Ta. Sanand, Dist. Ahmedabad	20:40 Hrs. to 20:50 Hrs	55.9	00:32 Hrs. to 00:42 Hrs	56.6
6	From Corner-3 (Back side of unit), Vill: Chekhla, Ta. Sanand, Dist. Ahmedabad	20:57 Hrs. to 21:07 Hrs	54.2	00:46 Hrs. to 00:56 Hrs	52.9
7	From Corner-4 (Back side of unit) Vill: Chekhla, Ta. Sanand, Dist. Ahmedabad	21:31 Hrs. to 21:41 Hrs	52.4	01:02 Hrs. to 01:12 Hrs	53.6
8	From Near Temple of Vill: Chekhla (Reference Point), Ta. Sanand, Dist. Ahmedabad	21:49 Hrs. to 21:59 Hrs	58.3	01:22 Hrs. to 01:32 Hrs	53.8

It is also learnt that Unit M/s. Fairchem Organics Ltd is in existence since 1996 however plotting scheme of Silver Spring Residency has obtained Non agriculture use permission in 2008. (Annexure-K). Only open plotting in the said Silver Spring Residency is observed and no any residential units were found constructed as on date except one small common club house. (Photographs attached as Annexure-L)

Source of fresh water is a bore well (Copy of CGWA permission is attached herewith as Annexure – M). Details of water consumption for the period of last three months as per record maintained by unit is provided in Annexure – F). Waste water is mainly generated due to washing activity at the plant, RO reject, cooling tower blow down, boiler blow down & from softner regeneration. Unit has provided ETP consisting primary, secondary & tertiary treatments units for the industrial waste water treatment which is found in operation. Details of treatment scheme of waste water along with details of capacity of each unit is attached herewith as Annexure – N). One treated waste water sample is collected from outlet of ETP (before UF and RO). Analysis Report of the same is as under which is found within norms of the board.

Parameters	Permissible Values	Results
BOD	30 mg/l	11mg/l
Chloride	600 mg/l	227 mg/l
COD	100 mg/l	46 mg/l
Colour	100 Pt.Co.Sc.	113 Pt.Co.Sc.
Sodium Absorption Ratio	26	5.6
Ammonical Nitrogen	50 mg/l	0.92 mg/l
Oil & Grease	10 mg/l	BDL
pH	6.5 to 8.5	6.8
Suspended Solids	100 mg/l	42 mg/l
Sulphate	1000 mg/l	446 mg/l
Total Dissolved Solids	2100 mg/l	1354 mg/l
Temperature	40 °C	29 °C

Treated waste water is partially fed to on land for gardening/plantation and partly fed to the tube settler followed by UF and three stage R.O plant. RO reject is fed to the MEE for evaporation to achieve ZLD and RO permeate is reuse in manufacturing process. Generated RO reject, boiler blow down & from softner are evaporated into MEE followed by ATFD. Logbook regarding operation of ETP was found maintained.

No illegal waste water discharge from this unit is observed within or outside the premises at a time of inspection. Unit has provided separate area with bund wall for raw material storage tanks. Unit has provided fix pipeline for collection of spillages from raw material storage tanks area upto the collection tank of ETP for its further treatment & disposal.

Details of Chemical and ancillary material consumption at ETP for the period of last three months as per record maintained by unit is provided in Annexure-F.

During inspection, spent earth @ 25 MT, ETP sludge @ 12 MT and MEE salt @ 10 MT observed stored within premises in separate covered hazardous waste storage area. Details regarding disposal of Hazardous waste for the period of last three months as per record maintained by unit is provided in Annexure-F.

Findings of Joint Committee during inspection dated 13.08.2024

- (1) No Violations is observed during joint inspection regarding illegal discharge of waste water; Air pollution and Noise pollution from this unit.
- (2) M/s. Fairchem Organics Ltd is in existence since 1996 however plotting scheme of Silver Spring Residency has obtained Non agriculture use permission in 2008.
- (3) Only open plotting in the said Silver Spring Residency is observed and no any residential units were found constructed as on date except one small common club house.

Sr No.	Name & Designation of Joint Committee Members	Signature
1	Sh. D.B. Tank, Dy. Collector & Sub Divisional Magistrate (GAS), Sanand	
2	Sh. R.R. Kanaujia, Regional Officer, Ahmedabad (Rural), GPCB	
3	K.D. Langhanoda, Dy. Environment Engineer, GPCB	
4	H.B. Jadhav, Scientific Officer, GPCB	
5	S.S. Desai, Assistant Environment Engineer, GPCB	

# Annexure-A

Item No.04

Court No. 2

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 396/2024

Bhavinbhai Dave

Applicant

Versus

State of Gujarat

Respondent

Date of hearing: 02.07.2024

**CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL JUDICIAL MEMBER  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

**ORDER**

1. This original application under Sections 14 and 15 of National Green Tribunal Act, 2010 (hereinafter referred to as '**NGT Act, 2010**') has been registered in exercise of  *suo-moto* jurisdiction on the basis of a letter petition dated 12.09.2023, sent by B havinbhai Dave, Plot Holder, Silver Springs residency, Thol State Highway, Nr. Stars Club, village Chekhla, Ahmedabad, complaining that a plot at Silver Springs residency, located at village Chekhla, Tehsil Sanand, District Ahmedabad. Near to the boundary of said plot there is an industrial unit namely M/s Fairchem Specialty Limited, located at block No.253/P & 312, Chekhla, Sanand-Kadi Highway, Tehsil Sanand, District Ahmedabad-382115. The said industry is in chemical business manufacturing Oleochemical, Nutraceuticals and Aroma chemicals. Waste water is being released illegally in nearby area causing pollution and damaging environment and running of industry at night is also causing noise pollution, as a result whereof complainant is not able to enjoy his property.

2. In our view, the grievance of complainant, at the first instance, may be looked into and appropriate action may be taken by the concerned local authorities and Statutory Regulators. We accordingly, constitute a Joint Committee comprising Gujarat State Pollution Control Board and District Magistrate/Deputy Commissioner, Ahmadabad.

3. Gujarat State Pollution Control Board shall be the Nodal Agency for co-ordination and compliance of this order.

4. Aforesaid Committee shall visit the site, collect relevant information and if finds any violation, take appropriate remedial, punitive and prohibitive action against violator(s) in accordance with law within two months and submit a Compliance Report with Registrar, Western Zone Bench, Pune, of this Tribunal. If Registrar finds necessary, shall place the matter before Bench, for any further order.

5. With the above directions, this Original Application is disposed of.

Sudhir Agarwal, JM

Dr. Afroz Ahmad, EM

July 02, 2024  
Original Application No. 396/2024  
M

# Annexure-B

1/N

ABD-R-T-C-56

**NGT -Original Application No. 396/2024 (Bhavinbhai Dave VS State of Gujarat)**

The original application No. 396/2024 under Sections 14 and 15 of National Green Tribunal Act, 2010 (hereinafter referred to as 'NGT Act, 2010') has been registered in exercise of suo-moto jurisdiction on the basis of a letter petition dated 12.09.2023, sent by Bhavinbhai Dave, Plot Holder, Silver Springs residency, Thol State Highway, Nr. Stars Club, village Chekhla, Ahmedabad, complaining that a plot at Silver Springs residency, located at village Chekhla, Tehsil Sanand, District Ahmedabad. In context to the said application hearing was carryout on dated: 02/07/2024 and copy of the same is put up herewith (Page No. 1/c )

As per application, there is an industrial unit namely M/s Fairchem Specialty Limited, located at block No.253/P & 312, Chekhla, Sanand- Kadi Highway, Tehsil Sanand, District Ahmedabad-382115. Near to the boundary of said plot. The said industry is in chemical business manufacturing Oleochemical, Nutraceuticals and Aroma chemicals. Waste water is being released illegally in nearby area causing pollution and damaging environment and running of industry at night is also causing noise pollution, as a result whereof complainant is not able to enjoy his property.

As per the judgement, appropriate actions may be taken by concern local authorities and Statutory Regulators and also elaborated about constitution of joint committee Comprising of Gujarat Pollution Control Board and District Magistrate/Deputy Comissioner, Ahmedabad where Gujarat State Pollution Control Board shall be the Nodal Agency the co-ordination and compliance of this order.

Moreover, Aforesaid Committee shall visit the site, collect relevant information and if finds any violation, take appropriate remedial, punitive and prohibitive action against violator(s) in accordance with law within two months and submit a Compliance Report with Registrar, Western Zone Bench, Pune, of this Tribunal. If Registrar finds necessary, shall place the matter before Bench, for any further order.

In view of above, you are requested to constitute a joint committee and assign relevant officials under your jurisdiction as part of joint committee for the appropriate actions taken to be taken under the said Hon'ble NGT order.

S.D.M. Sanand

Respected  
District Magistrate Sir

Duty

27/7/24  
Regional officer  
Ahmedabad (Rural)

# Annexure-C

## GUJARAT POLLUTION CONTROL BOARD

REGIONAL OFFICE, Ahmedabad-Rural

1, Deffodils Avenue, Near Zydus Research Center, Sarkhej-Bavla Highway,  
NH No.8A, Moraiya-382 213, Ta. Sanand, Dist.Ahmedabad

E-Mail ID :ro-gpcb-ahmr@gujarat.gov.in



No. GPCB/ABD(R)/TC-56/ 2228

Date: 08/08/2024

To,  
Sub Divisional Magistrate  
Sub Divisional Magistrate Office,  
Sanand, Ta. Sanand-382110,  
Dist. Ahmedabad.

Subject: To carry out Joint inspection with committee and send Inspection report of M/s Fairchem Specialty Ltd

Ref. (1) Hon'ble National Green Tribunal order dated 02.07.2024 in the matter of OA No. 396/2024.

(2) GPCB HO Letter No. GPCB/CCA-ABD-GEN-73(6)/ID-11563/815976 dated 11.07.2024


Sir,

With respect to above mentioned subject and reference, Hon'ble National Green Tribunal has passed the order in the original application No. 396/2024 and constituted Joint Committee of Gujarat Pollution Control Board and District Magistrate, Ahmedabad. Hon'ble District Magistrate, Ahmedabad has nominated Sub Divisional Magistrate, Sanand for joint inspection of M/s Fairchem Specialty Ltd based on the Order passed by Hon'ble National Green Tribunal.

As per the Hon'ble National Green Tribunal order dated 02.07.2024, the aforesaid joint committee shall visit the site (M/s Fairchem Specialty Limited, located at block No.253/P & 312, Chekhla, Sanand- Kadi Highway, Tehsil Sanand, District Ahmedabad-382115) and submit inspection compliance report with Registrar, Western Zone Bench, National Green Tribunal, Pune within two Month.

In view of above, you are herewith requested to provide suitable date and time for joint inspection of the above mentioned unit in order to comply with Hon'ble NGT order.

For and behalf of  
Gujarat Pollution Control Board

  
R. R. Kanaujia  
Regional Officer,  
Ahmedabad (Rural)

Enclosure: As above.

Copy to:-

Member Secretary,

Gujarat Pollution Control Board, Kind attention: Shri N. A. Shah (UH - Ahmedabad (Rural))

Head office, Gandhinagar.

For kind information please.

Item No.04

Court No. 2

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 396/2024

Bhavinbhai Dave

Applicant

Versus

State of Gujarat

Respondent

Date of hearing: 02.07.2024

**CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL JUDICIAL MEMBER  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

**ORDER**

1. This original application under Sections 14 and 15 of National Green Tribunal Act, 2010 (hereinafter referred to as '**NGT Act, 2010**') has been registered in exercise of *suo-moto* jurisdiction on the basis of a letter petition dated 12.09.2023, sent by B havinbhai Dave, Plot Holder, Silver Springs residency, Thol State Highway, Nr. Stars Club, village Chekhla, Ahmedabad, complaining that a plot at Silver Springs residency, located at village Chekhla, Tehsil Sanand, District Ahmedabad. Near to the boundary of said plot there is an industrial unit namely M/s Fairchem Specialty Limited, located at block No.253/P & 312, Chekhla, Sanand-Kadi Highway, Tehsil Sanand, District Ahmedabad-382115. The said industry is in chemical business manufacturing Oleochemical, Nutraceuticals and Aroma chemicals. Waste water is being released illegally in nearby area causing pollution and damaging environment and running of industry at night is also causing noise pollution, as a result whereof complainant is not able to enjoy his property.

2. In our view, the grievance of complainant, at the first instance, may be looked into and appropriate action may be taken by the concerned local authorities and Statutory Regulators. We accordingly, constitute a Joint Committee comprising Gujarat State Pollution Control Board and District Magistrate/Deputy Commissioner, Ahmadabad.

3. Gujarat State Pollution Control Board shall be the Nodal Agency for co-ordination and compliance of this order.

4. Aforesaid Committee shall visit the site, collect relevant information and if finds any violation, take appropriate remedial, punitive and prohibitive action against violator(s) in accordance with law within two months and submit a Compliance Report with Registrar, Western Zone Bench, Pune, of this Tribunal. If Registrar finds necessary, shall place the matter before Bench, for any further order.

5. With the above directions, this Original Application is disposed of.

Sudhir Agarwal, JM

Dr. Afroz Ahmad, EM

July 02, 2024  
Original Application No. 396/2024  
M



# GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,  
GANDHINAGAR - 382010,

(T) 079-23232152  
By R.P.A.D

No. GPCB/CCA-ABD-GEN-73(6)/ID-11563/815976

Date: 11/07/2024

To,  
The Regional Officer-Ahmedabad (Rural),  
Gujarat Pollution Control Board,  
1<sup>st</sup> floor Daffodils Avenue,  
Nr. Zydus Reserch Center,  
Sarkhej- Bavla Highway, Moraiya  
Tal: Sanand, Dist: Ahmedabad

**Subject:** To carry out Joint visit with committee & send Inspection Report with sampling of M/s. Fairchem Specialty Limited located at chekhla, Tal-Sanand, Dist-Ahmedabad. (ID-11563).

**Reference:** Hon'ble National Green Tribunal Order dated 02/07/2024 in Original Application No-396/2024.

Sir,

With reference to above subject, The Hon'ble National Green Tribunal has directed vide paragraph no-2, 3 & 4 of the order dated 02/07/2024 as under:

- 2 "In the view, the grievance of complainant, at the first instance, may be looked in to and appropriate action may be taken by concerned local authorities and statutory regulators. We accordingly constitute a joint committee comprising Gujarat State Pollution Control Board and District Magistrate/Deputy Commissioner, Ahmedabad"
- 3 "Gujarat State Pollution Control Board shall be the Nodal Agency for co-ordination and compliance of this order".
- 4 "Aforesaid Committee shall visit the site, collect relevant information and if find any violation, take appropriate remedial, punitive and prohibitive action against violator(s) in accordance with law within two months and submit a Compliance report with Registrar, Western Zone Bench, Pune. of this Tribunal. If Registrar finds necessary, shall place the matter before Bench, for order".

You are instructed to carryout follow up visit and to submit report with details **within 1 month** from date of issue of Hon'ble NGT order dated-02/07/2024.



For and behalf of  
Gujarat Pollution Control Board,  
(Irfan Kagzi)  
Environment Engineer

Encl: Order of Hon'ble NGT in the matter of Bhavinbhai Dave v/s State of Gujrat vide O.A. No. 396/2024.

open new file

Clean Gujarat Green Gujarat

Website : <https://gpcb.gujarat.gov.in>

## Annexure-D

Fairchem Organics Limited is a Speciality Oleo products manufacturing company in business since 1995.

FOL shares are listed on BSE and NSE, Fairfax a Canadian Multinational Group owns majority shares.

FOL only utilises products generated by Vegetable oil refineries during refining process as its Raw materials.

FOL only follows physical manufacturing process in other words in FOL manufacturing process different fatty acids present in Raw material based on their carbon chain are separated utilizing their molecular weight and boiling points difference.

FOL finished products are organic in nature and are Biodegradable and they find application in various fields like Inks, Paints, Adhesive, Soap, Cosmetics, nutraceutical etc.

### RAW MATERIAL

RICE BRAN FATTY ACID / COTTON FATTY ACID  
ACID OIL / DEODORISED DISTILLETE / ETC

DIFFERENT PHYSICAL MANUFACTURING PROCESSES LIKE FILTERATION/SPLITTING/FRACTIONATION/  
CRYSTLISATION/BLEACHING/POLYMERISATION/DISTILLATION ETC

GLYCERINE – SOAP/INKS/PAINTS

PALMITIC ACID - SOAP

DISTILLED FATTY ACID – INKS/PAINTS/OIL DRILLING

LINOLEIC ACID - INKS/PAINTS

STEARIC ACID - SOAP

DIMER ACID – ADHESIVE/OIL DRILLING

MONOMER ACID – INKS/PAINTS

ISO STEARIC ACID – COSMETICS/LUBRICANTS

FATTY OIL - SOAP

TOCO CONCENTRATE – VITAMIN E/CORTICO STEROIDS



# GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,  
GANDHINAGAR - 382010,  
(T) 079-23232152

By R.P.A.D.

## AMENDMENT OF CONSOLIDATED CONCENT AND AUTHORIZAZATION (CC &A)

No: GPCB/CCA-ABD-GEN-73(6)/ID:11563/

Date:

To,  
M/s. Fairchem Organics Ltd.  
(Old Name: -M/s. Fairchem speciality Limited.)  
Plot No. 253/P, Sanand- Kadi Highway,  
Vill: Chekhala-382115,  
Tal:Sanand, Dist: Ahmedabad.

Sub: Amendment to consolidated consent and authorization Under Water Act, 1974 ,  
Air Act, 1981 and Environmental (Protection) Act 1986.

Ref: 1. Your name change online application dated 30/06/2022.  
2. CCA (A-122213) issued vide letter dated.29/04/2023.

Sir,

The board has issued CCA (A-122213) vide letter no. GPCB/CCA/ABD-GEN-73 (5)/ID-11563/740687 under the provisions of the Water Act- 1974, Air Act- 1981 and Hazardous waste rules framed under Environmental (Protection) Act 1986, farther with reference to your online application dated.30/06/2022, the said CCA order is amended as under:

1. The name of industry in CCA(A-122213) issued vide letter no GPCB/CCA/ABD-GEN-73 (5)/ID-11563/740687 Dated:29/04/2023 shall be read as "M/s. Fairchem Organics Ltd" instead of "M/s. Fairchem Speciality Ltd."
2. All other conditions of CCA(A-122213) issued vide letter no GPCB/CCA/ABD-GEN-73 (5)/ID-11563/740687 Dated:29/04/2023 shall remain unchanged. You are directed to comply these conditions judiciously.

For and on behalf of  
Gujarat Pollution Control Board

*D.P. Shah*  
(Smt. D.P. Shah)  
Senior Environmental Engineer

Outward No:755997,13/10/2023



# GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,  
GANDHINAGAR - 382010,

(T) 079-23232152

BY RPAD

## AMENDMENT OF CONSOLIDATED CONSENT AND AUTHORIZATION (C C & A)

To,  
M/s. Fairchem Specialty Ltd.,  
Plot No. 253/P, Sanand-Kadi Highway,  
Village: Chekhala-382115,  
Tal: Sanand, Dist: Ahmedabad.

**Sub:** - Amendment of Consolidated Consent and Authorization (CC&A).

**Ref:** - 1. Your CCA Amendment Application Inward No. **262705** dated: **20/08/2022**.

2. This Board has issued CCA-Renewal vide letter No. GPCB/ID-11563/CCA/ABD-GEN-73(4)/514638, dated: 23/07/2019

3. This Board has issued CCA-Amendment vide letter No. GPCB/ID-11563/CCA/ABD-GEN-73(5)/606750, dated: 22/11/2021.

Sir,

This Board has issued CCA-Amendment vide letter No. GPCB/ID-11563/CCA/ABD-GEN-73(5)/606750, dated: 22/11/2021 accordingly CCA is amended as under.

1. Consent Order No. **A-122213**, valid up to **16/04/2024**.

1.1 There shall be no change in product. It shall remain unchanged as CCA-Renewal vide letter No. GPCB/ID-11563/CCA/ABD-GEN-73(4)/514638, dated: 23/07/2019.

2. **AFTER AMENDMENT CONDITIONS UNDER WATER ACT 1974 SHALL BE READ AS UNDER:**

2.1 There shall be no change in water. It shall remain unchanged as CCA-Renewal vide letter No. GPCB/ID-11563/CCA/ABD-GEN-73(4)/514638, dated: 23/07/2019.

3. **AFTER AMENDMENT CONDITIONS UNDER THE AIR ACT 1981 SHALL BE READ AS UNDER:**

3.1 The following shall be used as fuel.

Sr. No.	Fuel	Total Quantity
1	LDO/LSHS (added LSHS as alternative fuel)	700 Lit/Hour
2	Diesel	200 Lit/Hour
3	Solid Fuel	4000 Kg/Hour

3.2 The applicant shall install & operate air pollution control system in order to achieve norms prescribed below.

3.3 The flue gas emission through stacks mentioned below shall conform to the following standards.

Stack No.	Stack attached to	Stack height	APC system	Parameter	Permissible Limit
1.	Steam Boiler (1 TPH)	42 m	Water Scrubber	Particulate Matter SO <sub>2</sub> NO <sub>x</sub>	150 mg/NM <sup>3</sup> 100 ppm 50 ppm
2.	FBC Thermic Fluid Heater (3000 U)		Bag Filter		
3.	FBC Thermic Fluid Heater (3000 U)		Bag Filter		
4.	D.G. Set (750 KVA Each) (2 Nos.)	11m	Acoustic enclosure		

5.	Boiler (8 TPH)	48 m	Bag Filter	Particulate Matter SO <sub>2</sub> NO <sub>x</sub>	150 mg/NM <sup>3</sup> 100 ppm 50 ppm
6.	FBC Thermic Fluid Heater (3000 U)		Bag Filter		
7.	Steam Boiler (4 TPH) (Stand By)	36.5m	Water Scrubber		
8.	Thermic Fluid Heater (2000 U) (Stand by)		Water Scrubber		
9.	Steam Boiler (3 TPH) (Stand By)		Water Scrubber		

3.4 There shall be no process gas emission.

3.5 Ambient air quality within the premises of the industry shall mentioned below conform to the following standards:-

PARAMETERS	PERMISSIBLE LIMIT	PERMISSIBLE LIMIT
	Annual	24 hrs. Average
Particulate Matter <sub>10</sub>	60 Microgram/NM <sup>3</sup>	100 Microgram/M <sup>3</sup>
Particulate Matter <sub>2.5</sub>	40 Microgram/NM <sup>3</sup>	60 Microgram/M <sup>3</sup>
SO <sub>2</sub>	50 Microgram/NM <sup>3</sup>	80 Microgram/M <sup>3</sup>
NO <sub>x</sub>	40 Microgram/NM <sup>3</sup>	80 Microgram/M <sup>3</sup>

3.6 The applicant shall install & operate air pollution control equipment very efficiently and continuously so that the gaseous emission always conforms to the standards specified in condition No. 3.3 & 3.5 above.

3.7 The applicant shall provide portholes, ladder, platform etc at chimney(s) for monitoring the air emissions and the same shall be open for inspection to/and for use of Board's staff. The chimney(s) vents attached to various sources of emission shall be designed by numbers such as S-1, S-2, etc. and these shall be painted/displayed to facilitate identification.

3.8 The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75dB(a) during day time and 70 dB (A) during night time. Daytime is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.

3.9 **D.G. Sets Conditions:**

The D.G. Set shall have acoustic enclosure and shall comply with the standards specified at Sr. no. 95 of Schedule-I of the rule-3 of E.P. Rules -1986 and Noise pollution level as per the Air Act-1981.

D.G. Sets standards: - The flue gas emission through stack attached to D.G.Sets shall conform to the following standards.

- A. The minimum height of stack to be provided with each of the generator set shall be  $H=h + 0.2 (KVA)^{1/2}$ , where H= Total stack height in meter, h= height of the building in meters where or by the side of which the generator set is installed.
- B. Noise from DG set shall be controlled by providing an acoustic enclosure or by treating the room acoustically, at the users end.
- C. The acoustic enclosure or acoustic treatment of the room shall be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on the higher side ( if the actual ambient noise is on the higher side, it may not be possible to check the performance of the acoustic enclosure/ acoustic treatment. Under such circumstances the performance may be checked for noise reduction up to actual ambient noise level, preferably, in the night time). The measurement for insertion loss may be done at different points at 0.5 m from the acoustic enclosure/room, and the averaged.

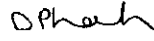


# GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,  
GANDHINAGAR - 382010,  
(T) 079-23232152

- 
- D. The D.G. Set shall be provided with proper exhaust muffler with insertion loss of minimum 25 dB (A).
- E. All efforts shall be made to bring down the noise level due to the D.G.Set, outside the premises, within the ambient noise requirements by proper siting and control measures.
- F. Installation of a D.G. Sets must be strictly in compliance with the recommendations of the D.G.Set manufacturer.
- G. A proper routine and preventive maintenance procedure for the D.G.Set should be set and followed in consultation with the DG Set manufacture which would help prevent noise levels of the DG Set from deteriorating with us.
4. All other conditions of the CCA-Amendment issued vide letter No. GPCB/ID-11563/CCA/ABD-GEN-73(5)/606750, dated: 22/11/2021 shall remain unchanged. You are directed to comply with these conditions judiciously.

For and on behalf of  
Gujarat Pollution Control Board,

  
(Smt. D. P. Shah)  
Senior Environmental Engineer

NO.GPCB/CCA/ABD-GEN-73 (5)/ID-11563/

Date:

To,  
M/s. Fairchem Specialty Ltd.,  
Plot No. 253/P, Sanand-Kadi Highway,  
Village: Chekhala-382115,  
Tal: Sanand, Dist: Ahmedabad.



# GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

BY RPAD

## AMENDMENT OF CONSOLIDATED CONSENT AND AUTHORIZATION (C C & A)

NO. GPCB/CCA-ABD-GEN-73(5)/ID-11563/

Date:

To,  
M/s. Fairchem Speciality Ltd.,  
Plot No: 253/P, Sanand-Kadi Highway,  
Vill: Chekhala-382115,  
Tal: Sanand, Dist: Ahmedabad.

Sub: - Amendment of Consolidated Consent and Authorization (C C & A).

Ref: - 1. Your CCA Amendment Application Inward No. 200219, dated: 04/09/2021.

2. This Board has issued CCA-Renewal vide letter No. GPCB/ID-11563/CCA/ABD-GEN-73(4)/514638, dated: 23/07/2019.

3. This Board has issued CTE-Amendment vide letter No. GPCB/CCA-ABD-GEN-73(4) /ID-11563/597148, dated: 06/08/2021.

Sir,

The Board has issued CCA-Renewal vide letter No. GPCB/ID-11563/CCA/ABD-GEN-73(4)/514638, dated: 23/07/2019 and CTE-Amendment vide letter No. GPCB/CCA-ABD-GEN-73(4) /ID-11563/597148, dated: 06/08/2021 accordingly CCA is amended as under.

1. Consent Order No. A-115678, valid up to 16/04/2024.

2. **CONDITIONS UNDER THE AIR ACT 1981 SHALL BE READ AS UNDER:**

2.1 The following shall be used as fuel.

Sr. No.	Fuel	Quantity
1	Solid Fuel	4000 Kg/Hr.
2	LDO	700 Lit/Hr.
3	Diesel	200 Lit/Hr.

2.2 The applicant shall install & operate air pollution control system in order to achieve norms prescribed below.

2.3 The Flue gas emission through stacks mentioned below shall conform to the following standards.

O Pheeb

*Clean Gujarat Green Gujarat*

ISO - 9001 - 2008 & ISO - 14001 - 2004 Certified Organisation

Outward No: 606750, 22/11/2021

Stack No.	Stack attached to	Stack height in Meter	Air Pollution Control system	Parameter	Permissible Limit
1.	Steam Boier (1 TPH)	42 m	Water Scrubber	Particulate Matter SO <sub>2</sub> NO <sub>x</sub>	150 mg/NM <sup>3</sup> 100 ppm 50 ppm
2.	FBC Thermic Fluid Heater (3000 U)		Bag Filter		
3.	FBC Thermic Fluid Heater (3000 U)		Bag Filter		
4.	D. G. Set (750 KVA Each) (2 Nos.)	11 m	Acoustic Enclosure		
5.	Boiler (8 TPH)	48 m	Bag Filter		
6.	FBC Thermic Fluid Heater (3000 U)		Bag Filter		
7.	Steam boiler (4 TPH) (Stand By)	36.5 m	Water Scrubber		
8.	Thermic Fluid Heater (2000 U) (Stand By)		Water Scrubber		
9.	Steam boiler (3 TPH) (Stand By) (Newly Installed)		Water Scrubber		

- 2.4 There shall be no process gas emission.
- 2.5 Ambient air quality within the premises of the industry shall mentioned below conform to the following standards:-

PARAMETERS	PERMISSIBLE LIMIT	PERMISSIBLE LIMIT
	Annual	24 hrs. Average
Particulate Matter <sub>10</sub>	60 Microgram/NM <sup>3</sup>	100 Microgram/M <sup>3</sup>
Particulate Matter <sub>2.5</sub>	40 Microgram/NM <sup>3</sup>	60 Microgram/M <sup>3</sup>
SO <sub>2</sub>	50 Microgram/NM <sup>3</sup>	80 Microgram/M <sup>3</sup>
NO <sub>x</sub>	40 Microgram/NM <sup>3</sup>	80 Microgram/M <sup>3</sup>

- 2.6 The applicant shall install & operate air pollution control equipment very efficiently and continuously so that the gaseous emission always conforms to the standards specified in condition No. 2.3 & 2.5 above.
- 2.7 The consent to operate the industrial plant shall lapse if at any time the parameters of the gaseous emissions are not within the tolerance limits specified in the condition No. 2.3 & 2.5 above.
- 2.8 The applicant shall provide portholes, ladder, platform etc at chimney(s) for monitoring the air emissions and the same shall be open for inspection to/and for use of Board's staff. The chimney(s) vents attached to various sources of emission shall be designed by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.



# GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

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2.9 The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(a) during day time and 70 dB (A) during night time. Daytime is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.

2.10 **D.G. Sets Conditions:**

The D.G. Set shall have acoustic enclosure and shall comply with the standards specified at Sr. no. 95 of Schedule-I of the rule-3 of E.P. Rules -1986 and Noise pollution level as per the Air Act-1981.

D.G. Sets standards:- The flue gas emission through stack attached to D.G.Sets shall conform to the following standards.

- A. The minimum height of stack to be provided with each of the generator set shall be  $H = h + 0.2 (KVA)^{1/2}$ , where H= Total stack height in meter, h= height of the building in meters where or by the side of which the generator set is installed.
- B. Noise from DG set shall be controlled by providing an acoustic enclosure or by treating the room acoustically, at the users end.
- C. The acoustic enclosure or acoustic treatment of the room shall be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on the higher side ( if the actual ambient noise is on the higher side, it may not be possible to check the performance of the acoustic enclosure/ acoustic treatment. Under such circumstances the performance may be checked for noise reduction up to actual ambient noise level, preferably, in the night time). The measurement for insertion loss may be done at different points at 0.5 m from the acoustic enclosure/room, and the averaged.
- D. The D.G. Set shall be provided with proper exhaust muffler with insertion loss of minimum 25 dB (A).
- E. All efforts shall be made to bring down the noise level due to the D.G.Set, outside the premises, within the ambient noise requirements by proper siting and control measures.
- F. Installation of a D.G. Sets must be strictly in compliance with the recommendations of the D.G.Set manufacturer.
- G. A proper routine and preventive maintenance procedure for the D.G.Set should be set and followed in consultation with the DG Set manufacture which would help prevent noise levels of the DG Set from deteriorating with use.

2.11 All other conditions of the CCA-Renewal vide letter No. GPCB/ID-11563/CCA/ABD-GEN-73(4)/514638, dated: 23/07/2019 and CTE-Amendment vide letter No. GPCB/CCA-ABD-GEN-73(4) /ID-11563/597148, dated: 06/08/2021 shall remain unchanged. You are directed to comply these conditions judiciously.

For and on behalf of  
Gujarat Pollution Control Board,

*D.P. Shah*  
(D. P. Shah)

SENIOR ENVIRONMENTAL ENGINEER

*Clean Gujarat Green Gujarat*

ISO - 9001 - 2008 & ISO - 14001 - 2004 Certified Organisation

Outward No: 606750, 22/11/2021



# GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN  
Sector-10-A, Gandhinagar 382 010

Phone : (079) 23222425  
(079) 23232152

Fax : (079) 23232156  
Website : www.gpcb.gov.in

## RPAD

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution)-1981 and Authorization under rule 6(2) of the Hazardous and other Wastes (Management and Trans boundary movement) Rules, 2016 framed under the Environmental (Protection) Act-1986.

And whereas Board has received consolidated consent application No.153916 dated: 29/03/2019 for the Consolidated Consent and Authorization (CC & A) of this Board under the provisions/rules of the aforesaid Acts. Consents & Authorization are hereby granted as under:

### CONSENTS AND AUTHORISATION:

(Under the provisions /rules of the aforesaid environmental acts)

To,  
M/S. FAIRCHEM SPECIALITY LTD.  
(OLD NAME: ADI FINE CHEM LTD)  
PLOT NO: 253/P, SANAND-KADI HIGHWAY,  
VILL: CHEKHALA-382145,  
TAL: SANAND, DIST: AHMEDABAD.

#### 1. Consent Order No. : AWH- 101569 date of Issue: 14/05/2019

1.1 The consents shall be valid up to 16/04/2024 for use of outlet for the discharge of trade effluent & emission due to operation of industrial plant for manufacture of the following items/products:

SR. NO.	NAME OF PRODUCT	TOTAL QUANTITY
1	Mixed Tocopherols Concentrate	10,000 MT/Month
2	Palmitic Acid	
3	Linoleic Acid	
4	Oleic Acid	
5	Distilled Fatty Acid	
6	Unsaponifiables	
7	Residual Oil	
8	Crude Glycerine	
9	Dimer Acid	
10	Monomer Acid	
11	Sterol Concentrated	
12	Saturated Fatty Acid	
13	Methyl Esters (Biodiesel)	
14	Crude Vegetable Oil	

#### Specific Condition:

1 Unit shall not carry out ground water extraction without getting prior permission from CGWA.

#### 2. CONDITIONS UNDER WATER ACT 1974:

2.1 The water consumption and waste water generation shall be as under.

	Water Consumption	Waste water generation
Industrial	145 KL/Day	45 KL/Day
Domestic	25 KL/Day	22.5 KL/Day

1.2 The quantity of industrial effluent from factory shall not exceed 45 KL/Day.

1.3 The quantity of domestic effluent from factory shall not exceed 22.5 KL/Day.

- 1.4 The generated industrial effluent 25 KL/Day (5 KL/Day water from Softener, 10 KL/Day water from RO reject and 10 KL from Boiler) shall be evaporated in MEE.
- 1.5 The generated industrial effluent 45 KL/Day & domestic waste water 22.5 KL/Day shall be combined treated in Effluent Treatment Plant and treated waste water after treatment shall be used for gardening/plantation after conforming following standards:

PARAMETER	GPCB NORMS
PH	6.5 to 8.5
Temperature	40 °C
Color(pt.co.scale) in units	100 Units
Suspended Solids	100 mg/l
Oil & Grease	10 mg/l
Ammonical Nitrogen	50 mg/l
BOD (5 day at 20 °C)	30 mg/l
COD	100 mg/l
Chlorides	600 mg/l
Sulphates	1000 mg/l
Total Dissolved Solids	2100 mg/l
Sodium Absorption Ratio	26

3. **CONDITIONS UNDER THE AIR ACT 1981:**

- 3.1. The following shall be used as fuel.

Sr. No.	Fuel	Total Qty
1	Solid Fuel	4000 Kg/Hrs
2	FO	470 Lit/hrs
3	Diesel	200 Lit/Hrs

- 3.2 The applicant shall install & operate air pollution control system in order to achieve norms prescribed below.

- 3.3 The flue gas emission through stack shall conform to the following standards:

Stack No.	Stack attached to	Stack height in Meter	Air Pollution Control System	Parameter	Permissible Limit
1	Steam Boiler (1 TPH)	42	Water Scrubber	Particulate Matter SO <sub>2</sub> NO <sub>x</sub>	150 mg/NM <sup>3</sup>  100 ppm 50 ppm
2	FBC Thermic Fluid Heater (3000 U)		Bag Filter		
3	FBC Thermic Fluid Heater (3000 U)		Bag Filter		
4	D.G.Set (750 KVA Each) (2 Nos.)	11	Acoustic Enclosure		
5	Boiler (8 TPH)	48	Bag Filter		
6	FBC Thermic Fluid Heater (3000 U)		Bag Filter		
7	Steam Boiler (4 TPH) (stand by)	36.5	Water Scrubber		
8	Thermic Fluid Heater (2000 U) (stand by)		Water Scrubber		

- 3.4 There shall be no process emission

- 3.5 The concentration of the following parameters in the ambient air within the premises of the industry shall not exceed the limits specified hereunder.

PARAMETERS	PERMISSIBLE LIMIT	
	Annual	24 Hrs Average
Particulate Matter-10 (PM <sub>10</sub> )	60 Microgram/M <sup>3</sup>	100 Microgram/M <sup>3</sup>
Particulate Matter- 2.5 (PM <sub>2.5</sub> )	40 Microgram/M <sup>3</sup>	60 Microgram/M <sup>3</sup>
SO <sub>2</sub>	50 Microgram/M <sup>3</sup>	80 Microgram/M <sup>3</sup>
NO <sub>x</sub>	40Microgram/M <sup>3</sup>	80 Microgram/M <sup>3</sup>



# GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar 382 010

Phone : (079) 23222425

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Website : www.gpcb.gov.in

- 3.6 The applicant shall install & operate air pollution control equipment Very efficiently and continuously so that the gaseous emission always conforms to the standards specified in Condition no.3.3 & 3.5 above.
- 3.7 The consent to operate the industrial plant shall lapse if at any time the parameters of the gaseous emission are not within the tolerance limits specified in the condition no.3.3 & 3.5 above.
- 3.8 The applicant shall provide portholes, ladder, platform etc at chimney(s) for monitoring the air emissions and the same shall be open for inspection to/and for use of Board's staff. The chimney(s) vents attached to various sources of emission shall be designed by numbers such as S-1, S-2, etc. and these shall be painted/displayed to facilitate identification.
- 3.9 The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75dB(a) during day time and 70Db (A) during night time. Daytime is reckoned in between 6 a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.

#### 4. GENERAL CONDITIONS:

- 4.1 Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to this Board.
- 4.2 Applicant shall also comply with the general conditions given in annexure-I
- 4.3 Whenever due to accident or other unforeseen act or ever, such emissions occur or is apprehended to occur in excess of standards laid down such information shall be forthwith reported to Board, Concerned Police Station, Office of Directorate of Health Service, Department of Explosives, Inspectorate of Factories and local body. In case of failure of pollution control equipments, the production process connected to it shall be stopped. Remedial actions/measures shall be implemented immediately to bring entire situation normal.
- 4.4 In order to enable the board to perform its functions of ascertaining the standards of effluent laid down by it for the discharge of the effluent under the condition no 2.3 of this order are complied with by the company while causing discharge of effluent, the applicant shall have to submit every month the analysis report of the samples of effluent got collected and analyzed by one of the laboratories recognized by the state Board.
- 4.5 The applicant shall also comply with the General Conditions as per Annexure - I enclosed.
- 4.6 The Board reserves the right to review and/or revoke the consent and/or make variations in the conditions, which the Board deems, fit in accordance with Section 27 of the Act.
- 4.7 In case of change of ownership/management the name and address of the new owners /partners/directors/proprietor should immediately be intimated to the Board.

#### 5. HAZARDOUS AND OTHER WASTES (MANAGEMENT AND TRANSBOUNDARY MOVEMENT) RULES, 2016 Form -2(See Rule 6(2))

- 5.1 Form for grant of authorization for occupier or operator handling hazardous waste
- 5.2 M/S. FAIRCHEM SPECIALITY LTD. is hereby granted an authorization to operate facility for following hazardous wastes on the premises situated at PLOT NO: 253/P, SANAND-KADI HIGHWAY, VILL: CHEKHALA-382145, TAL: SANAND, DIST: AHMEDABAD.

Sr. No.	Type of waste	Quantity	Category	Facility
1	Used Oil	0.04 MT/Year	5.1	Collection, Storage, Disposal By Selling To Registered Recycler, Decontamination, Transportation, And

Outward No: 514638120

2	Discarded Container Empty Barrels with Liners contaminated with hazardous chemical	6 MT/Year	33.1	Collection, Storage, Transportation, And Disposal To Authorized Decontaminators Facility. Decontamination, And
3	ETP Sludge	96 MT/Year	35.3	Collections, Storage, Transportation, And Disposal At TSDF Site of Eco Care Infrastructure Pvt. Ltd.
4	Salt for Evaporator	1200 MT/Year	37.2	Collections, Storage, Transportation, And Disposal At TSDF Site of Eco Care Infrastructure Pvt. Ltd.
5	Spent earth and earth catalyst containing oil	2500 MT/Year	4.5	Collections, Storage, Transportation, And Disposal By Selling To Registered Recycler/Send To Co-Processor RSPL/GSPL/send To Cement Industry For Co-Processing.

5.3 The authorization is granted to operate a facility for collection, storage, transportation and ultimate disposal of Hazardous wastes as above.

5.4 The authorization shall be in force for a period up to **16/04/2024**.

5.5 The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act-1986.

**6. TERMS AND CONDITIONS OF AUTHORISATION**

- a) The applicant shall comply with the provisions of the Environment (Protection) Act - 1986 and the rules made there under.
- b) The authorization shall be produced for inspection at the request of an officer authorized by the Gujarat Pollution Control Board. The persons authorized shall not rent, lend, sell, and transfer of otherwise transport the hazardous wastes without obtaining prior permission of the Gujarat Pollution Control Board.
- c) Any unauthorized change in personnel, equipment or working conditions as mentioned in the authorization order by the persons authorized shall constitute a breach of this authorization.
- d) It is the duty of the authorized person to take prior permission of the Gujarat Pollution Control Board to close down the facility.
- e) An application for the renewal of an authorization shall be made as laid down in rule 5 (6) (ii).
- f) Industry shall have to manage waste oil, discarded containers etc as per Amended Rules-2003 and shall apply Authorization/submit details for all applicable waste as per Amended Rules-2003 with 15 days.
- g) Industry shall submit annual report within 15 days and sub squinty by 30th June every year.

**7. General Conditions:**

- 7.1 The waste generator shall be totally responsible for (i.e. collection, storage, encapsulation, incineration, treatment, transportation and ultimate disposal) of the wastes generated.
- 7.2 Records of waste generation, its management and annual return shall be submitted to Gujarat Pollution Control Board in Form - 4 by 31st January of every year.
- 7.3 In case of any accident, details of the same shall be submitted in Form - 5 to Gujarat Pollution Control Board.
- 7.4 As per "Public Liability Insurance Act - 91 "company shall get Insurance Policy, if applicable.
- 7.5 Empty drums and containers of toxic and hazards material shall be treated as per guideline published for Management & Handling of discarded containers". Records of the same shall be maintained and forwarded to Gujarat Pollution Control Board regularly.
- 7.6 In no case any kind of hazardous waste shall be imported without prior approval of appropriate authority.
- 7.7 In case of transport of hazardous wastes to a facility for (i.e. treatment, storage and disposal) existing in a State other than the State where hazardous wastes are generated, the occupier shall obtain 'No Objection Certificate' from the State Pollution Control Board or Committee of the concerned State or Union territory Administration where the facility exists.



## GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar 382 010

Phone : (079) 23222425

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Website : www.gpcb.gov.in

- 7.8 Unit shall take all concrete measures to show tangible results in waste generation, reduction, avoidance, reuse and recycle. Action taken in this regards shall be submitted within three months and also along with Form-4.
- 7.9 Industry shall have to display the relevant information with regard to hazardous waste as indicated in the Courts Order in W.P. No.657 of 1995-dated 14th October-2003.

For and on behalf of  
Gujarat Pollution Control Board,

(G. V. Patel)  
ENVIRONMENTAL ENGINEER

NO: GPCB/ ID-11563/CCA/ABD-GEN-73(4)/  
ISSUED TO:

M/S. FAIRCHEM SPECIALITY LTD.  
(OLD NAME: ADI FINE CHEM LTD)  
PLOT NO: 253/P, SANAND-KADI HIGHWAY,  
VILL: CHEKHALA-382145,  
TAL: SANAND, DIST: AHMEDABAD.

Copy to: The Regional Officer, G.P.C.Board-----Ahmedabad -rural for information & Sampling.

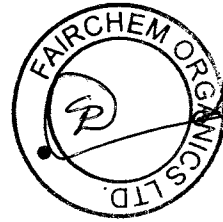
Outward No: 514638, 23/07/2019

**Clean Gujarat Green Gujarat**

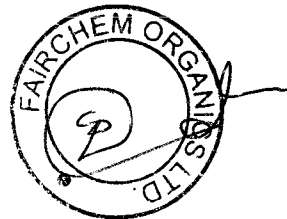
ISO-9001-2008 & ISO-14001 - 2004 Certified Organisation

# Annexure-F

FAIRCHEM ORGANICS LIMITED	
PRODUCTION DETAILS	
Month	Quantity(MT)
May-24	5201.545
Jun-24	5312.842
Jul-24	5328.705



FAIRCHEM ORGANICS LIMITED	
WATER CONSUMPTION	
Month	Water Consumption(KL)
May-24	4295.471
Jun-24	4155.846
Jul-24	4288.616



**FAIRCHEM ORGANICS LTD**  
**ETP & RO PLANT CHEMICAL CONSUMPTION**



May-24		Jun-24		Jul-24	
CHEMICAL		CHEMICAL		CHEMICAL	
LIME	3700	LIME	2400	LIME	2200
ALUM	4600	ALUM	4320	ALUM	5700
HCL	3440	HCL	2710	HCL	3550
POLY	240	POLY	250	POLY	320
PAC	175	PAC	270	PAC	180
ANTISCALANT	28	ANTISCALANT	57	ANTISCALANT	80
CLEANER	60	CLEANER	145	CLEANER	100
NAOH	195	NAOH	200	NAOH	180

**FAIRCHEM ORGANICS LTD.**

**CONSUMPTION REPORT ETP CHEMICALS 01.05.2024 TO 31.07.2024**

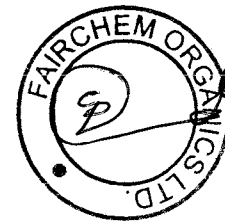
Posting Date	Document	Doc. Row	Whse	G/L Acct/BP Code	G/L Acct/BP Name	Rec. Qty	Iss. Qty	Inventory UoM	Price after Disc.	Balance
01-05-2024	SO 300775	1	CCHM	155002	LIME HYDRATED 80 % PURITY (BAG PACKING) FOR ETP PLANT					4,930
02-05-2024	SO 300803	1	CCHM	155002	CL.STOCK OF CONSUMABLE CHEMICALS		100	Kilogram	INR 7.5000	4,830
13-05-2024	SO 301091	1	CCHM	155002	CL.STOCK OF CONSUMABLE CHEMICALS		100	Kilogram	INR 7.5000	4,730
16-05-2024	SO 301168	1	CCHM	155002	CL.STOCK OF CONSUMABLE CHEMICALS		800	Kilogram	INR 7.5000	3,930
17-05-2024	SO 301205	2	CCHM	155002	CL.STOCK OF CONSUMABLE CHEMICALS		400	Kilogram	INR 7.5000	3,530
18-05-2024	SO 301219	3	CCHM	155002	CL.STOCK OF CONSUMABLE CHEMICALS		200	Kilogram	INR 7.5000	3,330
23-05-2024	SO 301332	1	CCHM	155002	CL.STOCK OF CONSUMABLE CHEMICALS		200	Kilogram	INR 7.5000	3,130
27-05-2024	SO 301413	3	CCHM	155002	CL.STOCK OF CONSUMABLE CHEMICALS		200	Kilogram	INR 7.5000	2,930
28-05-2024	SO 301435	1	CCHM	155002	CL.STOCK OF CONSUMABLE CHEMICALS		200	Kilogram	INR 7.5000	2,730
29-05-2024	SO 301483	1	CCHM	155002	CL.STOCK OF CONSUMABLE CHEMICALS		100	Kilogram	INR 7.5000	2,630
30-05-2024	SO 301519	1	CCHM	155002	CL.STOCK OF CONSUMABLE CHEMICALS		900	Kilogram	INR 7.5000	1,730
31-05-2024	SO 301556	1	CCHM	155002	CL.STOCK OF CONSUMABLE CHEMICALS		300	Kilogram	INR 7.5000	1,430
31-05-2024	Monthly Subtotal						200	Kilogram	INR 7.5000	1,230
03-06-2024	PD 150633	1	CCHM	VESD000629	SARASWATI LIME	4,865		Kilogram	INR 7.5000	6,095
04-06-2024	SO 301643	2	CCHM	155002	CL.STOCK OF CONSUMABLE CHEMICALS		200	Kilogram	INR 7.5000	5,895
11-06-2024	PU 100674	1	CCHM	VESD000629	SARASWATI LIME			Kilogram	INR 7.5000	5,895
12-06-2024	SO 301833	2	CCHM	155002	CL.STOCK OF CONSUMABLE CHEMICALS		400	Kilogram	INR 7.5000	5,495
14-06-2024	SO 301885	1	CCHM	155002	CL.STOCK OF CONSUMABLE CHEMICALS		100	Kilogram	INR 7.5000	5,395
15-06-2024	SO 301923	1	CCHM	155002	CL.STOCK OF CONSUMABLE CHEMICALS		200	Kilogram	INR 7.5000	5,195
18-06-2024	SO 301983	1	CCHM	155002	CL.STOCK OF CONSUMABLE CHEMICALS		200	Kilogram	INR 7.5000	4,995
19-06-2024	SO 302045	1	CCHM	155002	CL.STOCK OF CONSUMABLE CHEMICALS		200	Kilogram	INR 7.5000	4,795
20-06-2024	SO 302073	2	CCHM	155002	CL.STOCK OF CONSUMABLE CHEMICALS		100	Kilogram	INR 7.5000	4,695
21-06-2024	SO 302102	3	CCHM	155002	CL.STOCK OF CONSUMABLE CHEMICALS		200	Kilogram	INR 7.5000	4,495
22-06-2024	SO 302125	2	CCHM	155002	CL.STOCK OF CONSUMABLE CHEMICALS		200	Kilogram	INR 7.5000	4,295
24-06-2024	SO 302156	2	CCHM	155002	CL.STOCK OF CONSUMABLE CHEMICALS		400	Kilogram	INR 7.5000	3,895
26-06-2024	SO 302238	3	CCHM	155002	CL.STOCK OF CONSUMABLE CHEMICALS		200	Kilogram	INR 7.5000	3,695
26-06-2024	Monthly Subtotal					4,865	2,400			
06-07-2024	SO 302572	2	CCHM	155002	CL.STOCK OF CONSUMABLE CHEMICALS		500	Kilogram	INR 7.5000	3,195
09-07-2024	SO 302648	1	CCHM	155002	CL.STOCK OF CONSUMABLE CHEMICALS		500	Kilogram	INR 7.5000	2,695
15-07-2024	SO 302815	1	CCHM	155002	CL.STOCK OF CONSUMABLE CHEMICALS		200	Kilogram	INR 7.5000	2,495
29-07-2024	SO 303180	1	CCHM	155002	CL.STOCK OF CONSUMABLE CHEMICALS		1,000	Kilogram	INR 7.5000	1,495
29-07-2024	Monthly Subtotal						2,200			

1,495

Posting Date	Document	Doc. Row	Whse	G/L Acct/BP Code	G/L Acct/BP Name	Rec. Qty	Iss. Qty	Inventory UoM	Price after Disc.	Balance
01-05-2024	SO 300775	2	CCHM	155002	ALUM (FERRIC) IN LUMP FORM FOR E.T.P.PLANT					4,722
02-05-2024	SO 300803	2	CCHM	155002	CL.STOCK OF CONSUMABLE CHEMICALS		200	Kilogram	INR 8.2000	4,522
13-05-2024	SO 301091	2	CCHM	155002	CL.STOCK OF CONSUMABLE CHEMICALS		200	Kilogram	INR 8.2000	4,322
16-05-2024	SO 301168	2	CCHM	155002	CL.STOCK OF CONSUMABLE CHEMICALS		800	Kilogram	INR 8.2000	3,522
17-05-2024	SO 301205	1	CCHM	155002	CL.STOCK OF CONSUMABLE CHEMICALS		600	Kilogram	INR 8.2000	2,922
18-05-2024	SO 301219	2	CCHM	155002	CL.STOCK OF CONSUMABLE CHEMICALS		500	Kilogram	INR 8.2000	2,422
22-05-2024	PD 150500	2	CCHM	VESD000369	KESHAR CORPORATION	6,050		Kilogram	INR 8.2000	2,122
23-05-2024	SO 301332	2	CCHM	155002	CL.STOCK OF CONSUMABLE CHEMICALS		300	Kilogram	INR 8.2000	8,172
27-05-2024	SO 301413	4	CCHM	155002	CL.STOCK OF CONSUMABLE CHEMICALS		700	Kilogram	INR 8.2000	7,472
28-05-2024	SO 301435	2	CCHM	155002	CL.STOCK OF CONSUMABLE CHEMICALS		400	Kilogram	INR 8.2000	7,072
29-05-2024	SO 301483	2	CCHM	155002	CL.STOCK OF CONSUMABLE CHEMICALS		200	Kilogram	INR 8.2000	6,872
29-05-2024	PU 100558	1	CCHM	VESD000369	KESHAR CORPORATION		200	Kilogram	INR 8.2000	6,672
30-05-2024	SO 301519	2	CCHM	155002	CL.STOCK OF CONSUMABLE CHEMICALS			Kilogram	INR 8.2000	6,672
31-05-2024	SO 301556	2	CCHM	155002	CL.STOCK OF CONSUMABLE CHEMICALS		200	Kilogram	INR 8.2000	6,472
31-05-2024	Monthly Subtotal					6,050	4,600			6,172
04-06-2024	SO 301643	3	CCHM	155002	CL.STOCK OF CONSUMABLE CHEMICALS		300	Kilogram	INR 8.2000	5,872
12-06-2024	SO 301833	3	CCHM	155002	CL.STOCK OF CONSUMABLE CHEMICALS			Kilogram	INR 8.2000	5,572
14-06-2024	SO 301885	2	CCHM	155002	CL.STOCK OF CONSUMABLE CHEMICALS		200	Kilogram	INR 8.2000	5,372
15-06-2024	SO 301923	2	CCHM	155002	CL.STOCK OF CONSUMABLE CHEMICALS		200	Kilogram	INR 8.2000	5,172
18-06-2024	SO 301983	2	CCHM	155002	CL.STOCK OF CONSUMABLE CHEMICALS		700	Kilogram	INR 8.2000	4,472
19-06-2024	SO 302045	2	CCHM	155002	CL.STOCK OF CONSUMABLE CHEMICALS		600	Kilogram	INR 8.2000	3,872
20-06-2024	SO 302073	1	CCHM	155002	CL.STOCK OF CONSUMABLE CHEMICALS		500	Kilogram	INR 8.2000	3,372
21-06-2024	SO 302102	4	CCHM	155002	CL.STOCK OF CONSUMABLE CHEMICALS		200	Kilogram	INR 8.2000	3,172
22-06-2024	SO 302125	3	CCHM	155002	CL.STOCK OF CONSUMABLE CHEMICALS		500	Kilogram	INR 8.2000	2,672
24-06-2024	SO 302156	3	CCHM	155002	CL.STOCK OF CONSUMABLE CHEMICALS		500	Kilogram	INR 8.2000	2,172
26-06-2024	SO 302238	4	CCHM	155002	CL.STOCK OF CONSUMABLE CHEMICALS		300	Kilogram	INR 8.2000	1,872
29-06-2024	PD 150888	1	CCHM	VESD000369	KESHAR CORPORATION	6,140		Kilogram	INR 8.2000	8,012
29-06-2024	PR 150062	1	CCHM	VESD000369	KESHAR CORPORATION		20	Kilogram	INR 8.2000	7,992
30-06-2024	PU 100976	1	CCHM	VESD000369	KESHAR CORPORATION			Kilogram	INR 8.2000	7,992
30-06-2024	Monthly Subtotal					6,140	4,320			
05-07-2024	SO 302560	1	CCHM	155002	CL.STOCK OF CONSUMABLE CHEMICALS		700	Kilogram	INR 8.2000	7,292
06-07-2024	SO 302572	1	CCHM	155002	CL.STOCK OF CONSUMABLE CHEMICALS		500	Kilogram	INR 8.2000	6,792
09-07-2024	SO 302648	2	CCHM	155002	CL.STOCK OF CONSUMABLE CHEMICALS		700	Kilogram	INR 8.2000	6,092
15-07-2024	SO 302815	2	CCHM	155002	CL.STOCK OF CONSUMABLE CHEMICALS		700	Kilogram	INR 8.2000	5,392
16-07-2024	SO 302839	1	CCHM	155002	CL.STOCK OF CONSUMABLE CHEMICALS		600	Kilogram	INR 8.2000	4,792
17-07-2024	SO 302882	1	CCHM	155002	CL.STOCK OF CONSUMABLE CHEMICALS		300	Kilogram	INR 8.2000	4,492
22-07-2024	SO 303004	1	CCHM	155002	CL.STOCK OF CONSUMABLE CHEMICALS		900	Kilogram	INR 8.2000	3,592
27-07-2024	SO 303173	4	CCHM	155002	CL.STOCK OF CONSUMABLE CHEMICALS		500	Kilogram	INR 8.2000	3,092
29-07-2024	SO 303180	2	CCHM	155002	CL.STOCK OF CONSUMABLE CHEMICALS		800	Kilogram	INR 8.2000	2,292
29-07-2024	PD 151182	1	CCHM	VESD000369	KESHAR CORPORATION	5,810		Kilogram	INR 8.2000	8,102
31-07-2024	PU 101313	1	CCHM	VESD000369	KESHAR CORPORATION			Kilogram	INR 8.2000	8,102
31-07-2024	Monthly Subtotal					5,810	5,700			

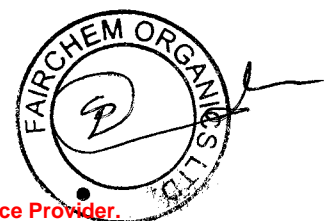
8,102

FAIRCHEM ORGANICS LIMITED				
SALT FOR EVAPORATOR GENERATION & DISPOSAL DETAILS				
HAZARDOUS WASTE DETAILS				
GENERATION		DISPOSAL		
Month	Quantity(MT)	Month	Quantity(MT)	Manifest no.
May-24	74	May-24	73.03	2509799
				2537898
				2549457
Jun-24	68	Jun-24	0	NA
Jul-24	59	Jul-24	34.44	2583064
				2596547



**FAIRCHEM ORGANICS LIMITED  
HAZARDOUS WASTE DETAILS**

SPENT EARTH & EARTH CATALYST CONTAINING OIL GENERATION & DISPOSAL DETAILS				
GENERATION		DISPOSAL		
Month	Quantity(MT)	Month	Quantity(MT)	Manifest no.
May-24	235	May-24	227.22	2525870
				2530626
				2534111
				2538418
				2541761
				2542727
				2546291
				2548149
				2527686
				2543691
				2548147
Jun-24	225	Jun-24	218.71	2554351
				2554920
				2560910
				2564259
				2568611
				2571620
				2573856
				2577018
				2563950
				2567711
				2572388
Jul-24	330	Jul-24	326.97	2580129
				2581829
				2596193
				2596976
				2598101
				2600923
				2603964
				2606847
				2608594
				2609185
				2612627
				2613559
				2581269
				2601270
2606951				



- GPCB require data-28.8.2024 Uploaded in XGN on 28/08/2024 13:36:24 from IP No: 172.16.31.15.

- Note: IP of machine is captured by the browser of client machine.IP is depends upon the Internet Service Provider.

## Annexure-G

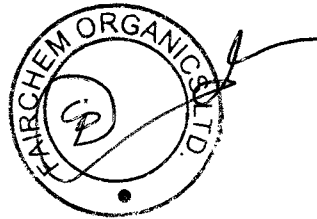
FAIRCHEM ORGANICS LIMITED			
Sr. No.	Plants & Machinery	Nature of Asset	Quantity(No.)
1	Fat Splitting Plant	Production	4
2	Distillation Plant(SPD)		3
3	Wiped Film Evaporators		3
4	Fractionation Plants		7
5	Autoclaves(Dimerizers)		8
6	Pre-treatment Plant		1
7	Bleaching Plant		3
8	Multi Effect Evaporators ( Glycerine)		3
9	CFA Drying System		1
10	Crystalliser		3
11	Filter Press		2
12	High Pressure Autoclave		1
13	S.S. Vessel 20 KL.		1
14	Pressure Leaf Filter		1
15	Flackers		1



**FAIRCHEM ORGANICS LIMITED**

Sr. No.	Plants & Machinery	Nature of Asset	Quantity(No.)
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1	Thermic Fluid Heaters	Utility	4
2	Steam Boilers		4
3	Cooling Towers		10
4	Power Generating Sets using H.S.D		2
5	Multi Effect Evaporator ( Waste Water)		1
6	Reverse Osmosis( Raw Water)		3
7	Nitrogen Plant		2
8	Chiller		5
9	Air Compressor		6
10	Steam Generators		2
11	Reverse Osmosis( ETP Water)		3



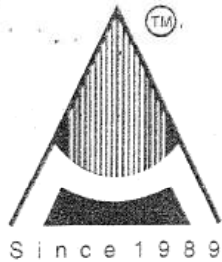
# Annexure-H

## FAIRCHEM ORGANICS LIMITED

### FLY ASH HANDLING SYSTEM

1. Ash is generated in Steam Boiler/Thermic fluid heater.
2. Which is collected at the bottom chamber of Boiler/ Thermic fluid heater.
3. Ash is transferred from bottom chamber to the collection hopper by pneumatic system.
4. Once the collection hopper gets the enough quantity, it is transferred to the truck for dispatch.





# METRO ENVIRO CHEM ASSOCIATES

ENVIRONMENTAL ENGINEER, CONSULTANT & TESTING LABORATORY  
(GPCB RECOGNIZED SCHEDULED - II ENVIRONMENTAL AUDITOR)

55, Hirabhai Market, D. B. Road, Kankaria, Ahmedabad-380 022. (GUJ.)

Phone : (O) 079-25460862 (M) : 9925016179, 9825381232

E-mail : metroenviro1989@gmail.com / metroenvirochem@rediffmail.com

Website : http://www.metroenvirochem.com

## AMBIENT AIR MONITORING REPORT

Report/Certificate No. : MECA/LAB/FS/AA/2022-06/001

Issue Date: 21/06/2022

<b>Name &amp; Address of Client</b> : M/s. Fairchem Organics Limited. Plot No. 253/P, Vill : Chaekhala, Sanand - Kadi Highway, Sanand, Ahmedabad.	
Date of Receipt of Sample : 15/06/2022	Date of Sampling Start : 14/06/2022
Sample ID : AA/FS/22/06/001	Date of Sampling Finish : 15/06/2022
Date of Test : 15/06/2022	Duration : 24 hr
Sample Description : Ambient Air	Sampling By : MECA
Sampling Location : At Main Gate	Environment Condition During the Sampling: Ambient
Condition of the Sample During the Receipt : Satisfactory	Environment condition During the Test : Ambient

### TEST RESULTS

Sr. No.	Parameter	Test Method	Results	G.P.C.B. Limit	Unit
1.	Particulate Matter (PM - 10)	IS 5182 (Part-23) : 2006	81.24	< 100.00	µg/m <sup>3</sup>
2.	Particulate Matter (PM - 2.5)	Manufacturer's Operational Manual	42.08	< 60.00	µg/m <sup>3</sup>
3.	Sulphur Oxide (SO <sub>2</sub> )	IS 5182 (Part-2) : 2001	43.14	< 80.00	µg/m <sup>3</sup>
4.	Nitrogen Oxide (NO <sub>2</sub> )	IS 5182 (Part-6) : 2006	39.17	< 80.00	µg/m <sup>3</sup>

Instrument Name	Calibration Certificate No.	Date of Issue	Date of Due
Combo Sampler(14-H-17)	ML/MCH/1396/2/2021-22	22/12/2021	21/12/2022

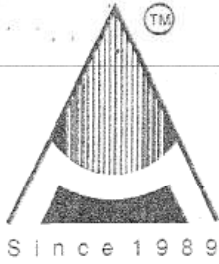
For, METRO ENVIRO - CHEM ASSOCIATES

*H. Shah*  
AUTHORISED SIGNATORY



Note :

- Analysis is subjected to the conditions received at the laboratory.
- The result refer only to the tested sample & applicable parameters at the time of testing.
- Samples will not be retained after 7 days from the date of issue of report.
- Subject to Ahmedabad Jurisdiction.



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E-mail : metroenviro1989@gmail.com / metroenvirochem@rediffmail.com  
Website : http://www.metroenvirochem.com

## AMBIENT AIR MONITORING REPORT

Report/Certificate No. : MECA/LAB/FS/AA/2022-06/002

Issue Date: 21/06/2022

<b>Name &amp; Address of Client</b> : M/s. Fairchem Organics Limited. Plot No. 253/P, Vill : Chaekhala, Sanand - Kadi Highway, Sanand, Ahmedabad.	
Date of Receipt of Sample : 15/06/2022	Date of Sampling Start : 14/06/2022
Sample ID : AA/FS/22/06/002	Date of Sampling Finish : 15/06/2022
Date of Test : 15/06/2022	Duration : 24 hr
Sample Description : Ambient Air	Sampling By : MECA
Sampling Location : At Boiler House	Environment Condition During the Sampling: Ambient
Condition of the Sample During the Receipt : Satisfactory	Environment condition During the Test : Ambient

### TEST RESULTS

Sr. No.	Parameter	Test Method	Results	G.P.C.B. Limit	Unit
1.	Particulate Matter (PM - 10)	IS 5182 (Part-23) : 2006	91.66	< 100.00	µg/m <sup>3</sup>
2.	Particulate Matter (PM - 2.5)	Manufacturer's Operational Manual	47.91	< 60.00	µg/m <sup>3</sup>
3.	Sulphur Oxide (SO <sub>2</sub> )	IS 5182 (Part-2) : 2001	46.18	< 80.00	µg/m <sup>3</sup>
4.	Nitrogen Oxide (NO <sub>2</sub> )	IS 5182 (Part-6) : 2006	41.64	< 80.00	µg/m <sup>3</sup>

Instrument Name	Calibration Certificate No.	Date of Issue	Date of Due
Combo Sampler(13-H-17)	ML/MCH/1396/3/2021-22	22/12/2021	21/12/2022

For, METRO ENVIRO - CHEM ASSOCIATES

AUTHORISED SIGNATORY



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Website : http://www.metroenvirochem.com

## AMBIENT AIR MONITORING REPORT

Report/Certificate No. : MECA/LAB/FS/AA/2022-06/003

Issue Date: 21/06/2022

<b>Name &amp; Address of Client</b> : M/s. Fairchem Organics Limited. Plot No. 253/P, Vill : Chaekhala, Sanand - Kadi Highway, Sanand, Ahmedabad.	
Date of Receipt of Sample : 15/06/2022	Date of Sampling Start : 14/06/2022
Sample ID : AA/FS/22/06/003	Date of Sampling Finish : 15/06/2022
Date of Test : 15/06/2022	Duration : 24 hr
Sample Description : Ambient Air	Sampling By : MECA
Sampling Location : At ETP Area	Environment Condition During the Sampling: Ambient
Condition of the Sample During the Receipt : Satisfactory	Environment condition During the Test : Ambient

### TEST RESULTS

Sr. No.	Parameter	Test Method	Results	G.P.C.B. Limit	Unit
1.	Particulate Matter (PM - 10)	IS 5182 (Part-23) : 2006	81.68	< 100.00	µg/m <sup>3</sup>
2.	Particulate Matter (PM - 2.5)	Manufacturer's Operational Manual	45.01	< 60.00	µg/m <sup>3</sup>
3.	Sulphur Oxide (SO <sub>2</sub> )	IS 5182 (Part-2) : 2001	42.28	< 80.00	µg/m <sup>3</sup>
4.	Nitrogen Oxide (NO <sub>2</sub> )	IS 5182 (Part-6) : 2006	43.06	< 80.00	µg/m <sup>3</sup>

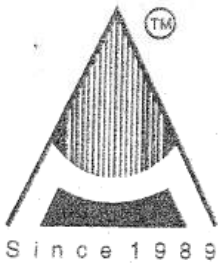
Instrument Name	Calibration Certificate No.	Date of Issue	Date of Due
Fine Particulate Sampler	ML/MCH/1396/5/2021-22	22/12/2021	21/12/2022
Mini 2.5 Sampler(13-I-240)	ML/ELE/1396/4/2021-22	22/12/2021	21/12/2022

For, METRO ENVIRO - CHEM ASSOCIATES

*H. Shah*  
AUTHORISED SIGNATORY



Note :  
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• The result refer only to the tested sample & applicable parameters at the time of testing.  
• Samples will not be retained after 7 days from the date of issue of report.  
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Website : <http://www.metroenvirochem.com>

## AMBIENT AIR MONITORING REPORT

Report/Certificate No. : MECA/LAB/FS/AA/2022-09/001

Issue Date: 16/09/2022

<b>Name &amp; Address of Client</b> : M/s. Fairchem Organics Limited. Plot No. 253/P, Vill : Chaekhala, Sanand - Kadi Highway, Sanand, Ahmedabad.	
Date of Receipt of Sample : 10/09/2022	Date of Sampling Start : 09/09/2022
Sample ID : AA/FS/22/09/001	Date of Sampling Finish : 10/09/2022
Date of Test : 10/09/2022	Duration : 24 hr
Sample Description : Ambient Air	Sampling By : MECA
Sampling Location : At Main Gate	Environment Condition During the Sampling: Ambient
Condition of the Sample During the Receipt : Satisfactory	Environment condition During the Test : Ambient

### TEST RESULTS

Sr. No.	Parameter	Test Method	Results	G.P.C.B. Limit	Unit
1.	Particulate Matter (PM - 10)	IS 5182 (Part-23) : 2006	84.57	< 100.00	$\mu\text{g}/\text{m}^3$
2.	Particulate Matter (PM - 2.5)	Manufacturer's Operational Manual	46.24	< 60.00	$\mu\text{g}/\text{m}^3$
3.	Sulphur Oxide (SO <sub>2</sub> )	IS 5182 (Part-2) : 2001	48.64	< 80.00	$\mu\text{g}/\text{m}^3$
4.	Nitrogen Oxide (NO <sub>2</sub> )	IS 5182 (Part-6) : 2006	36.69	< 80.00	$\mu\text{g}/\text{m}^3$

Instrument Name	Calibration Certificate No.	Date of Issue	Date of Due
Combo Sampler(14-H-17)	ML/MCH/1396/2/2021-22	22/12/2021	22/09/2022

For, METRO ENVIRO - CHEM ASSOCIATES

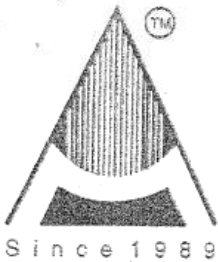
  
AUTHORISED SIGNATORY



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LONELY EARTH, SAVE EARTH



# METRO ENVIRO CHEM ASSOCIATES

ENVIRONMENTAL ENGINEER, CONSULTANT & TESTING LABORATORY  
(GPCB RECOGNIZED SCHEDULED - II ENVIRONMENTAL AUDITOR)

55, Hirabhai Market, D. B. Road, Kankaria, Ahmedabad-380 022. (GUJ.)  
Phone : (O) 079-25460862 (M) : 9925016179, 9825381232  
E-mail : metroenviro1989@gmail.com / metroenvirochem@rediffmail.com  
Website : <http://www.metroenvirochem.com>

## AMBIENT AIR MONITORING REPORT

Report/Certificate No. : MECA/LAB/FS/AA/2022-09/002

Issue Date: 16/09/2022

<b>Name &amp; Address of Client</b> : M/s. Fairchem Organics Limited. Plot No. 253/P, Vill : Chaekhala, Sanand - Kadi Highway, Sanand, Ahmedabad.	
Date of Receipt of Sample : 10/09/2022	Date of Sampling Start : 09/09/2022
Sample ID : AA/FS/22/09/002	Date of Sampling Finish : 10/09/2022
Date of Test : 10/09/2022	Duration : 24 hr
Sample Description : Ambient Air	Sampling By : MECA
Sampling Location : At Boiler House	Environment Condition During the Sampling: Ambient
Condition of the Sample During the Receipt : Satisfactory	Environment condition During the Test : Ambient

### TEST RESULTS

Sr. No.	Parameter	Test Method	Results	G.P.C.B. Limit	Unit
1.	Particulate Matter (PM - 10)	IS 5182 (Part-23) : 2006	90.82	< 100.00	$\mu\text{g}/\text{m}^3$
2.	Particulate Matter (PM - 2.5)	Manufacturer's Operational Manual	49.16	< 60.00	$\mu\text{g}/\text{m}^3$
3.	Sulphur Oxide (SO <sub>2</sub> )	IS 5182 (Part-2) : 2001	44.74	< 80.00	$\mu\text{g}/\text{m}^3$
4.	Nitrogen Oxide (NO <sub>2</sub> )	IS 5182 (Part-6) : 2006	40.93	< 80.00	$\mu\text{g}/\text{m}^3$

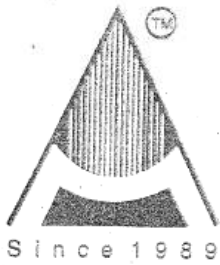
Instrument Name	Calibration Certificate No.	Date of Issue	Date of Due
Combo Sampler(13-H-17)	ML/MCH/1396/3/2021-22	22/12/2021	22/09/2022

For, METRO ENVIRO - CHEM ASSOCIATES

AUTHORISED SIGNATORY



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## AMBIENT AIR MONITORING REPORT

Report/Certificate No. : MECA/LAB/FS/AA/2022-09/003

Issue Date: 16/09/2022

<b>Name &amp; Address of Client</b> : M/s. Fairchem Organics Limited. Plot No. 253/P, Vill : Chaekhala, Sanand - Kadi Highway, Sanand, Ahmedabad.	
Date of Receipt of Sample : 10/09/2022	Date of Sampling Start : 09/09/2022
Sample ID : AA/FS/22/09/003	Date of Sampling Finish : 10/09/2022
Date of Test : 10/09/2022	Duration : 24 hr
Sample Description : Ambient Air	Sampling By : MECA
Sampling Location : At ETP Area	Environment Condition During the Sampling: Ambient
Condition of the Sample During the Receipt : Satisfactory	Environment condition During the Test : Ambient

### TEST RESULTS

Sr. No.	Parameter	Test Method	Results	G.P.C.B. Limit	Unit
1.	Particulate Matter (PM - 10)	IS 5182 (Part-23) : 2006	84.58	< 100.00	µg/m <sup>3</sup>
2.	Particulate Matter (PM - 2.5)	Manufacturer's Operational Manual	47.91	< 60.00	µg/m <sup>3</sup>
3.	Sulphur Oxide (SO <sub>2</sub> )	IS 5182 (Part-2) : 2001	41.27	< 80.00	µg/m <sup>3</sup>
4.	Nitrogen Oxide (NO <sub>2</sub> )	IS 5182 (Part-6) : 2006	39.88	< 80.00	µg/m <sup>3</sup>

Instrument Name	Calibration Certificate No.	Date of Issue	Date of Due
Fine Particulate Sampler	ML/MCH/1396/5/2021-22	22/12/2021	22/09/2022
Mini 2.5 Sampler(13-I-240)	ML/ELE/1396/4/2021-22	22/12/2021	22/09/2022

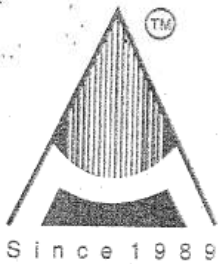
For, METRO ENVIRO - CHEM ASSOCIATES

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## AMBIENT AIR MONITORING REPORT

Report/Certificate No. : MECA/LAB/FS/AA/2022-12/001

Issue Date: 26/12/2022

<b>Name &amp; Address of Client</b> : M/s. Fairchem Organics Limited. Plot No. 253/P, Vill : Chaekhala, Sanand - Kadi Highway, Sanand, Ahmedabad.			
Date of Receipt of Sample	: 18/12/2022	Date of Sampling Start	: 17/12/2022
Sample ID	: AA/FS/22/12/001	Date of Sampling Finish	: 18/12/2022
Date of Test	: 18/12/2022	Duration	: 24 hr
Sample Description	: Ambient Air	Sampling By	: MECA
Sampling Location	: At Main Gate	Environment Condition During the Sampling: Ambient	
Condition of the Sample During the Receipt : Satisfactory		Environment condition During the Test : Ambient	

### TEST RESULTS

Sr. No.	Parameter	Test Method	Results	G.P.C.B. Limit	Unit
1.	Particulate Matter (PM - 10)	IS 5182 (Part-23) : 2006	85.33	< 100.00	µg/m <sup>3</sup>
2.	Particulate Matter (PM - 2.5)	Manufacturer's Operational Manual	47.12	< 60.00	µg/m <sup>3</sup>
3.	Sulphur Oxide (SO <sub>2</sub> )	IS 5182 (Part-2) : 2001	43.91	< 80.00	µg/m <sup>3</sup>
4.	Nitrogen Oxide (NO <sub>2</sub> )	IS 5182 (Part-6) : 2006	35.83	< 80.00	µg/m <sup>3</sup>

Instrument Name	Calibration Certificate No.	Date of Issue	Date of Due
Combo Sampler(14-H-17)	ML/MCH/1396/2/2021-22	22/12/2021	22/12/2022

For, METRO ENVIRO - CHEM ASSOCIATES

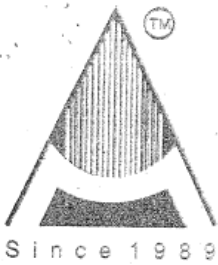
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## AMBIENT AIR MONITORING REPORT

Report/Certificate No. : MECA/LAB/FS/AA/2022-12/002

Issue Date: 26/12/2022

<b>Name &amp; Address of Client</b> : M/s. Fairchem Organics Limited. Plot No. 253/P, Vill : Chaekhala, Sanand - Kadi Highway, Sanand, Ahmedabad.	
Date of Receipt of Sample : 18/12/2022	Date of Sampling Start : 17/12/2022
Sample ID : AA/FS/22/12/002	Date of Sampling Finish : 18/12/2022
Date of Test : 18/12/2022	Duration : 24 hr
Sample Description : Ambient Air	Sampling By : MECA
Sampling Location : At Boiler House	Environment Condition During the Sampling: Ambient
Condition of the Sample During the Receipt : Satisfactory	Environment condition During the Test : Ambient

### TEST RESULTS

Sr. No.	Parameter	Test Method	Results	G.P.C.B. Limit	Unit
1.	Particulate Matter (PM - 10)	IS 5182 (Part-23) : 2006	88.46	< 100.00	$\mu\text{g}/\text{m}^3$
2.	Particulate Matter (PM - 2.5)	Manufacturer's Operational Manual	47.19	< 60.00	$\mu\text{g}/\text{m}^3$
3.	Sulphur Oxide (SO <sub>2</sub> )	IS 5182 (Part-2) : 2001	42.08	< 80.00	$\mu\text{g}/\text{m}^3$
4.	Nitrogen Oxide (NO <sub>2</sub> )	IS 5182 (Part-6) : 2006	37.94	< 80.00	$\mu\text{g}/\text{m}^3$

Instrument Name	Calibration Certificate No.	Date of Issue	Date of Due
Combo Sampler(13-H-17)	ML/MCH/1396/3/2021-22	22/12/2021	22/12/2022

For, METRO ENVIRO - CHEM ASSOCIATES

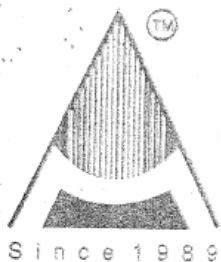
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## AMBIENT AIR MONITORING REPORT

Report/Certificate No. : MECA/LAB/FS/AA/2022-12/003

Issue Date: 26/12/2022

<b>Name &amp; Address of Client</b> : M/s. Fairchem Organics Limited. Plot No. 253/P, Vill : Chaekhala, Sanand - Kadi Highway, Sanand, Ahmedabad.	
Date of Receipt of Sample : 18/12/2022	Date of Sampling Start : 17/12/2022
Sample ID : AA/FS/22/12/003	Date of Sampling Finish : 18/12/2022
Date of Test : 18/12/2022	Duration : 24 hr
Sample Description : Ambient Air	Sampling By : MECA
Sampling Location : At ETP Area	Environment Condition During the Sampling: Ambient
Condition of the Sample During the Receipt : Satisfactory	Environment condition During the Test : Ambient

### TEST RESULTS

Sr. No.	Parameter	Test Method	Results	G.P.C.B. Limit	Unit
1.	Particulate Matter (PM - 10)	IS 5182 (Part-23) : 2006	82.96	< 100.00	µg/m <sup>3</sup>
2.	Particulate Matter (PM - 2.5)	Manufacturer's Operational Manual	46.78	< 60.00	µg/m <sup>3</sup>
3.	Sulphur Oxide (SO <sub>2</sub> )	IS 5182 (Part-2) : 2001	40.11	< 80.00	µg/m <sup>3</sup>
4.	Nitrogen Oxide (NO <sub>2</sub> )	IS 5182 (Part-6) : 2006	37.49	< 80.00	µg/m <sup>3</sup>

Instrument Name	Calibration Certificate No.	Date of Issue	Date of Due
Fine Particulate Sampler	ML/MCH/1396/5/2021-22	22/12/2021	22/12/2022
Mini 2.5 Sampler(13-I-240)	ML/ELE/1396/4/2021-22	22/12/2021	22/12/2022

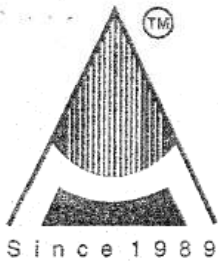
For, METRO ENVIRO - CHEM ASSOCIATES

AUTHORISED SIGNATORY



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Website : http://www.metroenvirochem.com

## AMBIENT AIR MONITORING REPORT

Report/Certificate No. : MECA/LAB/FS/AA/2023-03/001

Issue Date: 21/03/2023

<b>Name &amp; Address of Client</b> : M/s. Fairchem Organics Limited. Plot No. 253/P, Vill : Chaekhala, Sanand - Kadi Highway, Sanand, Ahmedabad.	
Date of Receipt of Sample : 14/03/2023	Date of Sampling Start : 13/03/2023
Sample ID : AA/FS/23/03/001	Date of Sampling Finish : 14/03/2023
Date of Test : 14/03/2023	Duration : 24 hr
Sample Description : Ambient Air	Sampling By : MECA
Sampling Location : At Main Gate	Environment Condition During the Sampling: Ambient
Condition of the Sample During the Receipt : Satisfactory	Environment condition During the Test : Ambient

### TEST RESULTS

Sr. No.	Parameter	Test Method	Results	G.P.C.B. Limit	Unit
1.	Particulate Matter (PM - 10)	IS 5182 (Part-23) : 2006	81.25	< 100.00	$\mu\text{g}/\text{m}^3$
2.	Particulate Matter (PM - 2.5)	Manufacturer's Operational Manual	43.75	< 60.00	$\mu\text{g}/\text{m}^3$
3.	Sulphur Oxide (SO <sub>2</sub> )	IS 5182 (Part-2) : 2001	39.23	< 80.00	$\mu\text{g}/\text{m}^3$
4.	Nitrogen Oxide (NO <sub>2</sub> )	IS 5182 (Part-6) : 2006	37.05	< 80.00	$\mu\text{g}/\text{m}^3$

Instrument Name	Calibration Certificate No.	Date of Issue	Date of Due
Combo Sampler(14-H-17)	ML/FF/1189/2/2022-23	21/12/2022	20/12/2023

For, METRO ENVIRO - CHEM ASSOCIATES

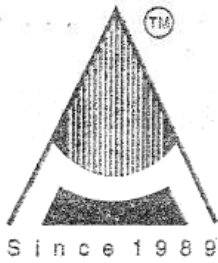
A. Shrivastava  
AUTHORISED SIGNATORY



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## AMBIENT AIR MONITORING REPORT

Report/Certificate No. : MECA/LAB/FS/AA/2023-03/002

Issue Date: 21/03/2023

<b>Name &amp; Address of Client</b> : M/s. Fairchem Organics Limited. Plot No. 253/P, Vill : Chaekhala, Sanand - Kadi Highway, Sanand, Ahmedabad.	
Date of Receipt of Sample : 14/03/2023	Date of Sampling Start : 13/03/2023
Sample ID : AA/FS/23/03/002	Date of Sampling Finish : 14/03/2023
Date of Test : 14/03/2023	Duration : 24 hr
Sample Description : Ambient Air	Sampling By : MECA
Sampling Location : At Boiler House	Environment Condition During the Sampling: Ambient
Condition of the Sample During the Receipt : Satisfactory	Environment condition During the Test : Ambient

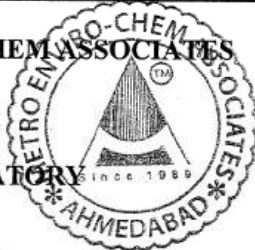
### TEST RESULTS

Sr. No.	Parameter	Test Method	Results	G.P.C.B. Limit	Unit
1.	Particulate Matter (PM - 10)	IS 5182 (Part-23) : 2006	93.72	< 100.00	µg/m <sup>3</sup>
2.	Particulate Matter (PM - 2.5)	Manufacturer's Operational Manual	50.82	< 60.00	µg/m <sup>3</sup>
3.	Sulphur Oxide (SO <sub>2</sub> )	IS 5182 (Part-2) : 2001	44.87	< 80.00	µg/m <sup>3</sup>
4.	Nitrogen Oxide (NO <sub>2</sub> )	IS 5182 (Part-6) : 2006	41.28	< 80.00	µg/m <sup>3</sup>

Instrument Name	Calibration Certificate No.	Date of Issue	Date of Due
Combo Sampler(13-H-17)	ML/FF/1189/4/2022-23	21/12/2022	20/12/2023

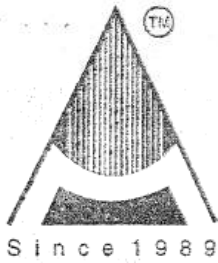
For, METRO ENVIRO - CHEM ASSOCIATES

AUTHORISED SIGNATORY



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## AMBIENT AIR MONITORING REPORT

Report/Certificate No. : MECA/LAB/FS/AA/2023-03/003

Issue Date: 21/03/2023

<b>Name &amp; Address of Client</b> : M/s. Fairchem Organics Limited. Plot No. 253/P, Vill : Chaekhala, Sanand - Kadi Highway, Sanand, Ahmedabad.	
Date of Receipt of Sample : 14/03/2023	Date of Sampling Start : 13/03/2023
Sample ID : AA/FS/23/03/003	Date of Sampling Finish : 14/03/2023
Date of Test : 14/03/2023	Duration : 24 hr
Sample Description : Ambient Air	Sampling By : MECA
Sampling Location : At ETP Area	Environment Condition During the Sampling: Ambient
Condition of the Sample During the Receipt : Satisfactory	Environment condition During the Test : Ambient

### TEST RESULTS

Sr. No.	Parameter	Test Method	Results	G.P.C.B. Limit	Unit
1.	Particulate Matter (PM - 10)	IS 5182 (Part-23) : 2006	84.98	< 100.00	$\mu\text{g}/\text{m}^3$
2.	Particulate Matter (PM - 2.5)	Manufacturer's Operational Manual	45.82	< 60.00	$\mu\text{g}/\text{m}^3$
3.	Sulphur Oxide (SO <sub>2</sub> )	IS 5182 (Part-2) : 2001	38.36	< 80.00	$\mu\text{g}/\text{m}^3$
4.	Nitrogen Oxide (NO <sub>2</sub> )	IS 5182 (Part-6) : 2006	36.69	< 80.00	$\mu\text{g}/\text{m}^3$

Instrument Name	Calibration Certificate No.	Date of Issue	Date of Due
Fine Particulate Sampler	ML/FF/1189/9/2022-23	21/12/2022	20/12/2023
Mini 2.5 Sampler(13-I-240)	ML/FF/1189/11/2022-23	21/12/2022	20/12/2023

For, METRO ENVIRO - CHEM ASSOCIATES

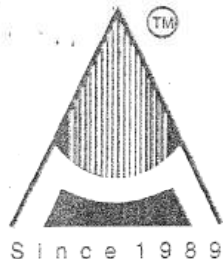
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Website : <http://www.metroenvirochem.com>

## AMBIENT NOISE MONITORING REPORT

Report/Certificate No. : MECA/LAB/FS/NOISE/2022-06/001

Issue Date: 21/06/2022

<b>Name &amp; Address of Client</b> : M/s. Fairchem Organics Limited. Plot No. 253/P, Vill : Chaekhala, Sanand - Kadi Highway, Sanand, Ahmedabad.	
Date of Receipt of Reading : 14/06/2022	Date of Monitoring : 14/06/2022
Analytical Report of : Noise Level (Day Time)	Monitoring By : MECA

### RESULTS

Sr. No.	Location	Ambient Noise Level dB (A)	Standard Noise Level dB (A)
1.	At Main Gate	58.5	As Per GPCB Standard Max. 75.0
2.	At Administration Building	55.4	
3.	At Canteen	65.7	
4.	At ETP	73.8	
5.	At Boiler House	74.0	
6.	At Thermopac Heater	72.8	
7.	At Fractionation Plant	71.7	
8.	At S.P.D. Plant	72.6	
9.	At Degumming Plant	70.9	
10.	At D.G. Set Area	73.2	

Name of Instrument	Calibration Certificate No.	Date of Issue	Date of Due
Sound Level Meter	ML/MCH/1767/1/2021-22	12/02/2022	11/02/2023

For, METRO ENVIRO - CHEM ASSOCIATES

AUTHORISED SIGNATORY



Note :

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- Subject to Ahmedabad Jurisdiction.



# METRO ENVIRO CHEM ASSOCIATES

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(GPCB RECOGNIZED SCHEDULED - II ENVIRONMENTAL AUDITOR)

55, Hirabhai Market, D. B. Road, Kankaria, Ahmedabad-380 022. (GUJ.)

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E-mail : metroenviro1989@gmail.com / metroenvirochem@rediffmail.com

Website : <http://www.metroenvirochem.com>

## AMBIENT NOISE MONITORING REPORT

Report/Certificate No. : MECA/LAB/FS/NOISE/2022-06/002

Issue Date: 21/06/2022

<b>Name &amp; Address of Client</b>	: <b>M/s. Fairchem Organics Limited.</b> Plot No. 253/P, Vill : Chaekhala, Sanand - Kadi Highway, Sanand, Ahmedabad.		
Date of Receipt of Reading	: 14/06/2022	Date of Monitoring	: 14/06/2022
Analytical Report of	: Noise Level (Night Time)	Monitoring By	: MECA

### RESULTS

Sr. No.	Location	Ambient Noise Level dB (A)	Standard Noise Level dB (A)
1.	At Main Gate	57.6	As Per GPCB Standard Max. 70.0
2.	At Administration Building	52.1	
3.	At Canteen	60.6	
4.	At ETP	68.9	
5.	At Boiler House	69.1	
6.	At Thermopac Heater	69.0	
7.	At Fractionation Plant	67.4	
8.	At S.P.D. Plant	68.5	
9.	At Degumming Plant	66.8	
10.	At D.G. Set Area	68.2	

Name of Instrument	Calibration Certificate No.	Date of Issue	Date of Due
Sound Level Meter	ML/MCH/1767/1/2021-22	12/02/2022	11/02/2023

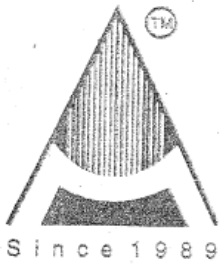
For, METRO ENVIRO - CHEM ASSOCIATES

AUTHORISED SIGNATORY



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## AMBIENT NOISE MONITORING REPORT

Report/Certificate No. : MECA/LAB/FS/NOISE/2022-09/001

Issue Date: 16/09/2022

Name & Address of Client : M/s. Fairchem Organics Limited. Plot No. 253/P, Vill : Chaekhala, Sanand - Kadi Highway, Sanand, Ahmedabad.	
Date of Receipt of Reading : 09/09/2022	Date of Monitoring : 09/09/2022
Analytical Report of : Noise Level (Day Time)	Monitoring By : MECA

### RESULTS

Sr. No.	Location	Ambient Noise Level dB (A)	Standard Noise Level dB (A)
1.	At Main Gate	62.1	As Per GPCB Standard Max. 75.0
2.	At Administration Building	57.6	
3.	At Canteen	64.3	
4.	At ETP	72.8	
5.	At Boiler House	74.1	
6.	At Thermopac Heater	73.4	
7.	At Fractionation Plant	72.4	
8.	At S.P.D. Plant	71.9	
9.	At Degumming Plant	71.5	
10.	At D.G. Set Area	72.8	

Name of Instrument	Calibration Certificate No.	Date of Issue	Date of Due
Sound Level Meter	ML/MCH/1767/1/2021-22	12/02/2022	11/02/2023

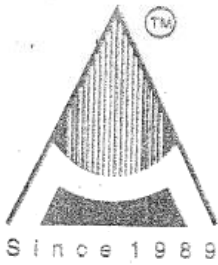
For. METRO ENVIRO - CHEM ASSOCIATES

AUTHORISED SIGNATORY



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## AMBIENT NOISE MONITORING REPORT

Report/Certificate No. : MECA/LAB/FS/NOISE/2022-09/002

Issue Date: 16/09/2022

<b>Name &amp; Address of Client</b> : M/s. Fairchem Organics Limited. Plot No. 253/P, Vill : Chaekhala, Sanand - Kadi Highway, Sanand, Ahmedabad.	
Date of Receipt of Reading : 09/09/2022	Date of Monitoring : 09/09/2022
Analytical Report of : Noise Level (Night Time)	Monitoring By : MECA

### RESULTS

Sr. No.	Location	Ambient Noise Level dB (A)	Standard Noise Level dB (A)
1.	At Main Gate	58.6	As Per GPCB Standard Max. 70.0
2.	At Administration Building	50.2	
3.	At Canteen	60.6	
4.	At ETP	67.2	
5.	At Boiler House	68.5	
6.	At Thermopac Heater	68.1	
7.	At Fractionation Plant	67.0	
8.	At S.P.D. Plant	66.3	
9.	At Degumming Plant	65.7	
10.	At D.G. Set Area	68.0	

Name of Instrument	Calibration Certificate No.	Date of Issue	Date of Due
Sound Level Meter	ML/MCH/1767/1/2021-22	12/02/2022	11/02/2023

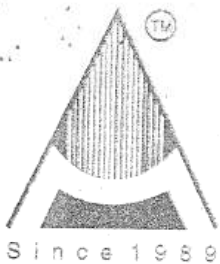
For, METRO ENVIRO - CHEM ASSOCIATES

AUTHORISED SIGNATURE



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## AMBIENT NOISE MONITORING REPORT

Report/Certificate No. : MECA/LAB/FS/NOISE/2022-12/001

Issue Date: 26/12/2022

<b>Name &amp; Address of Client</b> : M/s. Fairchem Organics Limited. Plot No. 253/P, Vill : Chaekhala, Sanand - Kadi Highway, Sanand, Ahmedabad.	
Date of Receipt of Reading : 17/12/2022	Date of Monitoring : 17/12/2022
Analytical Report of : Noise Level (Day Time)	Monitoring By : MECA

### RESULTS

Sr. No.	Location	Ambient Noise Level dB (A)	Standard Noise Level dB (A)
1.	At Main Gate	56.4	As Per GPCB Standard Max. 75.0
2.	At Administration Building	53.5	
3.	At Canteen	61.2	
4.	At ETP	66.7	
5.	At Boiler House	73.8	
6.	At Thermopac Heater	72.9	
7.	At Fractionation Plant	73.0	
8.	At S.P.D. Plant	71.5	
9.	At Degumming Plant	71.7	
10.	At D.G. Set Area	73.1	

Name of Instrument	Calibration Certificate No.	Date of Issue	Date of Due
Sound Level Meter	ML/MCH/1767/1/2021-22	12/02/2022	11/02/2023

For, METRO ENVIRO - CHEM ASSOCIATES

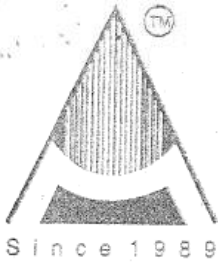
AUTHORISED SIGNATORY



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LONELY EARTH, SAVE EARTH



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## AMBIENT NOISE MONITORING REPORT

Report/Certificate No. : MECA/LAB/FS/NOISE/2022-12/002

Issue Date: 26/12/2022

<b>Name &amp; Address of Client</b> : M/s. Fairchem Organics Limited. Plot No. 253/P, Vill : Chaekhala, Sanand - Kadi Highway, Sanand, Ahmedabad.	
Date of Receipt of Reading : 17/12/2022	Date of Monitoring : 17/12/2022
Analytical Report of : Noise Level (Night Time)	Monitoring By : MECA

### RESULTS

Sr. No.	Location	Ambient Noise Level dB (A)	Standard Noise Level dB (A)
1.	At Main Gate	54.9	As Per GPCB Standard Max. 70.0
2.	At Administration Building	50.1	
3.	At Canteen	55.9	
4.	At ETP	64.1	
5.	At Boiler House	68.5	
6.	At Thermopac Heater	67.6	
7.	At Fractionation Plant	68.8	
8.	At S.P.D. Plant	66.5	
9.	At Degumming Plant	66.9	
10.	At D.G. Set Area	68.2	

Name of Instrument	Calibration Certificate No.	Date of Issue	Date of Due
Sound Level Meter	ML/MCH/1767/1/2021-22	12/02/2022	11/02/2023

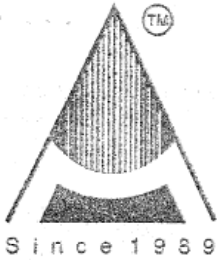
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## AMBIENT NOISE MONITORING REPORT

Report/Certificate No. : MECA/LAB/FS/NOISE/2023-03/001

Issue Date: 21/03/2023

<b>Name &amp; Address of Client</b> : M/s. Fairchem Organics Limited. Plot No. 253/P, Vill : Chaekhala, Sanand - Kadi Highway, Sanand, Ahmedabad.	
Date of Receipt of Reading : 13/03/2023	Date of Monitoring : 13/03/2023
Analytical Report of : Noise Level (Day Time)	Monitoring By : MECA

### RESULTS

Sr. No.	Location	Ambient Noise Level dB (A)	Standard Noise Level dB (A)
1.	At Main Gate	57.4	As Per GPCB Standard Max. 75.0
2.	At Administration Building	49.7	
3.	At Canteen	65.3	
4.	At ETP	73.2	
5.	At Boiler House	74.4	
6.	At Thermopac Heater	73.7	
7.	At Fractionation Plant	73.9	
8.	At S.P.D. Plant	72.0	
9.	At Degumming Plant	73.9	
10.	At D.G. Set Area	71.1	

Name of Instrument	Calibration Certificate No.	Date of Issue	Date of Due
Sound Level Meter	ML/MCH/1189/1/2022-23	21/12/2022	20/12/2023

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AUTHORISED SIGNATORY



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LONELY EARTH, SAVE EARTH

(૨)

જિલ્લા

ક્રમાંક મસલ/બાખપ/એસઆર-૧૬૩/૧૩૧. ૩૨૧/૧૩૧૨  
જિલ્લા પંચાયત કચેરી, ભદ્ર  
અમદાવાદ તા. ૩૩/૭/૨૦૦૮.

વાંચ્યું :

૧. મોજે, ચેખલા તા.સાણંદના સર્વે નં.૨૫૩ પૈકી, ૩૧૯ પૈકી, ૩૨૧, ૩૨૨ પૈકી, ૩૨૩ પૈકી, ૩૨૪ પૈકીની ૧,૨૮,૦૨૬ ચો.મી. જમીનના કબજેદાર સાગર એમ. શેઠ વિગેરેની તા.૨૧/૦૫/૨૦૦૮ ની પૂર્તતા અરજી.
૨. તાલુકા વિકાસ અધિકારીશ્રી, સાણંદના પત્ર નં.તા.પં./મસલ/બાખપ/૨૭૮૩/૦૮ તા.૧૧/૭/૦૮.
૩. તલાટી કમ મંત્રીશ્રી, ચેખલા તા.૪/૬/૦૮ થી આપેલ પ્રમાણપત્ર.
૪. વધારાના ખાસ જમીન કબજાદાર અધિકારીશ્રી, અમદાવાદના પત્ર નં.એલએફયુબી.પં./ જ.સ./ અભિપ્રાય/૧.૭૦૨/૦૮ તા.૨૭/૫/૦૮.
૫. નાયબ કલેક્ટરશ્રી, ધોળકા પ્રાંત, ધોળકાના પત્ર નં.જમીન/બીનખેતી/અભિપ્રાય/એસ.આર./ ૬૫/૦૮/૧.૫૧૪૮/૦૮ તા.૬/૬/૦૮.
૬. નાયબ કલેક્ટરશ્રી, જ.સુ. (અપીલ) અમદાવાદના પત્ર નં.એસીબી/ટીએનસી/બીનખેતી/ચેખલા/ એસ.આર./૭૩૯/૦૮ તા.૪/૬/૦૮.
- કા.ઈ.શ્રી, મા.મ.પં.વિભાગ, અમદાવાદના પત્ર નં.સીબી/રિખાનિયંત્રણ/૩૨૨૧/૦૮ તા.૨૮/૫/૦૮.
- નગર નિયોજકશ્રી, અમદાવાદના પત્ર નં.એન.એ.બીપી/ચેખલા/સાણંદ/૩૧૭૧ તા.૯/૭/૦૮.
- કા.પાલક ઇજનેરશ્રી, નર્મદા યોજના વિભાગ નં.૭ના પત્ર નં.નયોનવિ.નં.૭/પીબી/બીનખેતી/ ૧૧૬ તા.૨/૬/૦૮.
- જમીન મહેસુલ સંહીતા સને ૧૯૭૯ ની કલમ ૬૫ અન્વયેના અધિકારોની રૂએ જિલ્લા પંચાયત, અમદાવાદની કારોબારી સમિતીની તા.૧૬/૭/૦૮ નાં રોજ મળેલ મીટીંગના શયેલ ઠરાવ નં.૨૩૫

કુલ

મોજે, ચેખલા તા.સાણંદના સર્વે નં.૨૫૩ પૈકી, ૩૧૯ પૈકી, ૩૨૧, ૩૨૨ પૈકી, ૩૨૩ પૈકી, ૩૨૪ પૈકીની ૧,૨૮,૦૨૬ ચો.મી. જમીનનાં રહેણાકના હેતુ માટે રજુ કરેલ પ્લાન મુજબ બાંધકામ કરી ખેતી સિવાયનો ઉપયોગ કરવાની પરવાનગી આપવા અંગેની કબજેદારની અરજી અત્રે તા.૨૧/૫/૦૮ નાં રોજ મળેલ છે. સવાલવાળી જમીનને બિનખેતી પરવાનગી આપવા અંગે સંબંધિત કચેરીઓનાં અભિપ્રાયો મેળવેલ છે. જે સંદર્ભ ૨ થી ૮ માં જણાવ્યા મુજબ તમામ અભિપ્રાયો હકારાત્મક આવેલ છે તથા ક્રમાંક ૯ ના શરતી અભિપ્રાય મુજબ જે પરતો લેવાણ ક્રમાંક ૧૦ થી બિનખેતી પરવાનગી આપવા લેવાયેલ નિર્ણય અનુસાર કબજેદારે રજુ કરેલ પ્લાન મુજબ બાંધકામ કરી ખેતી સિવાયનો ઉપયોગ કરવાની પરવાનગી કબજેદારને જમીન મહેસુલ સંહીતાની કલમ-૬૫ મુજબ નીચેની શરતોએ આપવામાં આવે છે.

(2)

૧. આ પરવાનગી હેઠળની જમીનનો વિશેષધારો વાર્ષિક દર ચો.મી.એ ૦.૧૦ પૈસા પ્રમાણે રૂ.૧૨,૮૦૩/-અંકે રૂપિયા બાર હજાર આઠસો ત્રણ પુરા ઠરાવવામાં આવે છે. વિશેષધારાની આ રકમમાં અત્રેથી ફેરફારો કરવામાં ના આવે ત્યાં સુધી કબજેદારે આ વાર્ષિક વિશેષધારાની રકમ મહેસુલી વર્ષ ૨૦૦૭-૨૦૦૮ થી દર વર્ષે ૧લી ઓગષ્ટના રોજ ભરવાની રહેશે.વિશેષધારાની રકમ ઉપરાંત કબજેદારે તે ઉપર નક્કી થતા લોકલ કંટ, પ્રિયાય ઉપદર તથા અન્ય કરવેરા પણ દર વર્ષે ચુકવવાના રહેશે.
૨. આ પરવાનગીથી બિનખેતીમાં ફેરવવાની થતી જમીન રૂપાંતર કર દર ચો.મી.એ રૂ.૨/- પ્રમાણે રૂ.૨,૫૬,૦૫૨/- અંકે રૂપિયા બે લાખ છપ્પન હજાર બાવન પુરા ઠરાવવામાં આવેલ જે તારીખ ૧૮/૭/૨૦૦૮ ના રોજ વસુલ આવેલ છે.
૩. બિનખેતી ઉપયોગ શરૂ કરવામાં ન આવે ત્યાં સુધી શરત નં.૧માં ઠરાવેલ વિશેષધારો દર વર્ષે બમણા દરે ભરવાનો રહેશે. (માત્ર અમદાવાદ શહેરે સંકુલ વિસ્તાર પુરતું) સુપ્રીમ કોર્ટમાં આ બાબતનો નિકાલ આવેથી તે ચુકાદાને આધિન ભરવાનો રહેશે.
૪. આ પરવાનગી ફક્ત રહેણાકના હેતુ માટે જ આપવામાં આવી છે. જેથી અત્રેથી પુર્વ મંજૂરી મેળવ્યા સિવાય પરવાનગી હેઠળની જમીનનો કે તે ઉપરના બાંધકામનો અન્ય હેતુ માટે ઉપરોક્ત ધર્ષ શકશે નહીં.
૫. નગર નિયોજકશ્રીએ આપેલ વિકાસ પરવાનગીમાં દર્શાવેલ બાંધકામોમાં સુધારા વધારા કે તેમજ દર્શાવ્યા સિવાયના વધારાના બાંધકામો અત્રેથી પુર્વ મંજૂરી મેળવ્યા સિવાય ધર્ષ શકશે નહીં.પ્લાનમાં દર્શાવેલ માર્જનના માપોવાળી જમીન ખુલ્લી જગ્યા તરીકે રાખવાની રહેશે. અર્બન ડેવલપમેન્ટ ઓથોરીટીના વિસ્તારમાં બાંધકામમાં ફેરફાર કરતાં અગાઉ તેઓની મંજૂરી મેળવવાની રહેશે.
૬. બાંધકામો શરૂ કરતાં અગાઉ ગુજરાત પંચાયત અધિનિયમ અન્વયે સ્થાનીક ગ્રામ નગર પંચાયતની રજાચિઠ્ઠી મેળવી લેવાની રહેશે.
૭. બાંધકામ શરૂ કરવામાં આવે તે તરત જ કઈ તારીખથી બાંધકામ શરૂ કર્યું તેની લેગિન ત્રણ એક માસની અંદર સર્કલ ઇન્સ્પેક્ટર મારફતે જાહે કરવાની રહેશે.
૮. નમુના એમ માં સણાદો આપવાની રહેશે.
૯. બાંધકામ પાકું કરવું પડશે તેમાં સહેલાઈથી સળગી ઉઠે તેવા પદાર્થો વાપરી શકાશે નહીં.
૧૦. આ પરવાનગીની તારીખથી છ માસમાં બાંધકામ શરૂ કરી ત્રણ વર્ષમાં તમામ બાંધકામો પુરાં કરવાના રહેશે.



(૩)

૧૧. આ પરવાનગી આપતા પહેલા માપણી ફી રૂ.૬૦૦૦/- અંકે રૂપિયા છ હજાર પુરા ડીસ્ટ્રીક્ટ ઇન્સપેક્ટરશ્રી, લેન્ડ રેકૉર્ડની કચેરી દ્વારા ચલણ નં.૧૨૨૫ તા.૧૮/૭/૨૦૦૮ થી ભરેલી છે. તે મુજબ આ પરવાનગી હેઠળની જમીનની માપણી કરાવવી પડશે. માપણી મુજબ જગા ઉપર હદનિશાન કરાવવા પડશે. અને માપણી મુજબના સાઈડ પ્લાનો ની ચાર નકલો અત્રે રજુ કરવી પડશે. જમીનની માપણી થયા બાદ તેમાં વધારો કે ઘટાડો થશે તો તે ઉપરનો વિશેષધારો તથા અન્ય ઉપકરો કબજેદારે ભરવાનો રહેશે.

૧૨. સદર યોજનામાં પાણી પુરવઠાની તથા ગંદા પાણીના નિકાલ માટે યોગ્ય ગટર વ્યવસ્થા અરજદારે પોતાના ખર્ચે અને જોખમે કરવાની રહેશે. ડ્રેનેજ લે-આઉટ તેમજ સેપ્ટીક ટેન્ક તથા સોડવેલ ની સાઈઝ અને સંખ્યા નેશનલ બિલ્ડીંગ કોડ મુજબ રાખવાનું રહેશે.

૧૩. વગર મંજૂરીએ કે કાયદા કાનુન વિરુદ્ધ કોઈપણ પ્રકારનું બાંધકામ કરવામાં આવશે. તો સક્ષમ પ્રાધિકારી જિલ્લા પંચાયત અમદાવાદ ઠરાવે તે મુદતમાં આવા બાંધકામો કબજેદારે દુર કરવાના રહેશે. જો તેમ કરવામાં કસુર થશે તો કબજેદારના ખર્ચે બાંધકામ દુર કરવામાં આવશે અને ખર્ચની રકમ જમીન મહેસુલની બાકી તરીકે કબજેદાર પાસેથી વસુલ કરવામાં આવશે. અથવા આપેલ પરવાનગી રદ કરવામાં આવશે.

૧૪. આ પરવાનગી જમીનની તબદીલી ફેરફાર અને જમીન અંગેના બીજા કાયદાઓને આધીન રહેશે.

૧૫. પ્લોટની હદે આંતરીક રસ્તાઓ ઉપર અને કોમન પ્લોટમાં કોઈને આંતરાપરૂપ ન થાય તે રીતે યોગ્ય સ્થળોએ વૃક્ષારોપણ કરી ૧૨૮૦ વૃક્ષો ઉછેરવાના રહેશે. વૃક્ષારોપણ પેટે લીધેલ ડીપોઝીટની રકમ રૂ.૩,૨૦,૦૦૦/- અંકે રૂપિયા ત્રણ લાખ ચીરા હજાર પુરા તા.૧૮/૭/૨૦૦૮ ના રોજ લેવામાં આવેલ છે. જે રકમ વૃક્ષોના ઉછેર કર્યા બાદ ત્રણ વર્ષ પછી વગર વ્યાજ પરત કરવામાં આવશે. જો વૃક્ષોનો ઉછેર કરવામાં આવશે નહીં તો ડીપોઝીટની રકમ જમ કરી વૃક્ષો ઉછેર કરવાની કાર્યવાહી કરવામાં આવશે. વૃક્ષારોપણ મોડામાં મોડું ઓગષ્ટ-૦૮ સુધીમાં કરી અંતે જાણ કરવાની રહેશે. ત્યારબાદ વૃક્ષોની સ્થિતિ અંગે ત્રણ વર્ષ સુધી દરેક વર્ષના જુલાઈ માસમાં રિપોર્ટ કરવાનો રહેશે.

૧૬. આમુખ-૮ થી મંજૂર કરેલ પ્લાન મુજબ જ બાંધકામ કરવાનું રહેશે. તથા સદર પત્રથી નક્કી કરવામાં આવેલ અન્ય શરતોનું પાલન કરવાનું રહેશે. શરતભંગ કરવામાં આવશે તો પરવાનગી રદ કરવામાં આવશે.

૧૭. આ હુકમમાં અગર સનદમાં કોઈ કારકુની અથવા ગણતરીની ભુલ હશે તો તેમાં સુધારો થઈ શકશે.

૨

૧૮. જમીન ઉપર કરવાના સૂચિત બાંધકામનો પ્લાન, કેન્દ્ર સરકારના ઉડ્ડયન મંત્રાલયના તા.૧૫/૩/૭૯નાં જાહેરનામા દ્વારા મુકવામાં આવેલ પ્રતિબંધો અને અન્ય જોગવાઈઓ સાથે સુસંગત રહીને તૈયાર કરી સંબંધિત સક્ષમ સંસ્થા અધિકારી પાસે તે મંજૂર કરાવ્યા બાદ મંજૂર કરેલા બાંધકામના પ્લાન મુજબ બાંધકામ કરવાનું રહેશે. અને આ રીતે કરવામાં આવેલ બાંધકામમાં ભવિષ્યમાં કોઈ ફેરફાર કે સુધારો વધારો કરવા અંગે બાંધકામનો પ્લાન મંજૂર કરાવવાના પ્રસંગે તથા તેના અનુસંધાનમાં બાંધકામ કરવાનું થાય ત્યારે કેન્દ્ર સરકારના ઉક્ત જાહેરનામાની જોગવાઈઓ અને નિયમોનું પાલન થાય તે પ્રમાણે બાંધકામકે સુધારા વધારા કરવાના રહેશે.

૧૯. આ જમીન જો એરોડ્રામ કે રેલવે સ્થાનોની નજીક આવતી હોય તો જે તે ખાતાના અધિકારીશ્રીના નો ઓબ્જેક્શન માં શરતો સુચવવામાં આવેલ હોય તો તે તમામ શરતોનું ચુસ્તપણે પાલન કરવાનું રહેશે.

૨૦. સવાલવાળી જમીનમાંથી ઈલેક્ટ્રીક લાઈન, ટેલીફોન લાઈન કે તારની લાઈન પસાર થતી હશે તો આવી લાઈન કે થાંભલા ફેરવવા બાબતે સંબંધિત ખાતાના યોગ્ય સક્ષમ અધિકારીશ્રીની મંજૂરી મેળવીને પદદ્વિના ખર્ચે ફેરવવાના રહેશે અને આવી લાઈન કે થાંભલા ભવિષ્યમાં નાંખવાના થશે તો તે અંગે કોઈ વળતર મેળવવા હકક દાવો થઈ શકશે નહીં.

૨૧. બિનખેતીની મંજૂરી મેળવ્યા બાદ ભવિષ્યમાં જો શહેરી જમીન ટોચ મર્યાદાનો કાયદો આ જમીનને લાગુ પડે તો તે કાયદા હકબના સક્ષમ અધિકારીશ્રીનો હુકમ આપરી ગણાશે. જે બાંધકામ અરજદાર તરફથી કરવામાં આવશે અને ભવિષ્યમાં આ બાંધકામ દુર કરવાનું અથવા ફેરફાર કરવાનું જે તે સક્ષમ અધિકારીશ્રી તરફથી ઠરાવવામાં આવે તો તે તમામ અરજદારના ખર્ચે અને જોખમે કરવામાં આવશે અને કોઈ વળતર મેળવવાને હકદાર રહેશે નહીં.

૨૨. સૌપ્રથમ તૈયાર થયેલ મકાનનો કબજો તેના કબજેદારને સોંપવામાં આવે તે પહેલાં કોમન પ્લોટનો યોગ્ય રીતે વિકાસ કરવાનો રહેશે. તેમજ કોમન પ્લોટમાં કોઈપણ જાતનો માલસામાન રાખી શકાશે નહીં. તેમજ સૌપ્રથમ તૈયાર થયેલ મકાન ફલેટનો કબજો તેના કબજેદારને જે તારીખે સોંપાય તે તારીખથી આ જમીન ઉપરના કોમન પ્લોટ તમામ કબજેદારની સહિયારી મિલકત બનશે. તેના ઉપર મુળ માલિકનો કોઈ હક રહેશે નહીં. અને તે સહિયારી મિલકત (કોમન પ્લોટ)ના અંદરના ભાગની એકબાજુ ખુલ્લી રાખી બાકીની ત્રણ બાજુએ ફેન્સીંગ કરાવી લેવાની રહેશે.

૨૩. ગૃહ હાઉસીંગ પ્રોજેક્ટના કિસ્સામાં તેના પ્રયોજકશ્રીએ તેમજ સહકારી મંડળીના કિસ્સામાં તેના ચેરમેનશ્રીએ તૈયાર થયેલ મકાનનો તેના કબજેદારને સોંપાય તે પહેલાં પાણી, સ્ટ્રીટ લાઈટ, આંતરીક રસ્તા, ડ્રેઈનેજ અને સેનેટરીની પુરતી સગવડતા ઉભી કરવાની રહેશે.

૨૪. આ પરવાનગી અરજદારે રજૂ કરવામાં આવેલ વિગતોના આધારે આપવામાં આવેલ છે. રજૂ કરેલ એકપણ કે તેથી વધુ વિગતો ખોટી હોવાનું જાહેર થયે આ પરવાનગી આપોઆપ રદ થયેલ



(૫)

૧૭. ગણાશે. જેથી જમીન મહેસુલ કાયદાની કલમ - ૭૯ એ હેઠળ પગલાં લેવાને પાત્ર રહેશે અને વધુમાં કબજેદારે તત્કાલીન અમલમાં બીજાકોઈ પણ કાયદાની જોગવાઈઓનો બાધ આવ્યા સિવાય ઈન્ડિયન પીનલ કોડ હેઠળ ફોજદારી ગુના માટે પગલાં લેવાને પાત્ર બનશે.

૧૫. સરકારશ્રીના વખતાંવખતના નિયમો અને નિયંત્રણોનું પણ યોગ્ય રીતે પાલન કરવાનું રહેશે.

૧૬. સોસાયટીના રહીશો માટે આંતરીક રસ્તા પેવર અથવા ડામરથી તૈયાર કરવાના રહેશે.

૧૭. કોમન પ્લોટ તથા રસ્તાની અન્ય ખુલ્લી જમીન ઉપર અનઅધિકૃત બાંધકામ કે દબાણ કરી શકાશે નહીં. કોમન પ્લોટનું હરાજી કે અન્ય રીતે વેચાણ થઈ શકશે નહીં કે તબદીલથઈ શકશે નહીં. તેમજ આ જમીનોની આજુબાજુના વિસ્તારમાં રહેતાં લોકોનાં સુખાકારીના હકોને નુકસાન કરે તેવો ઉપયોગ કરી શકાશે નહીં.

૧૮. માંગણીવાળી જમીન ઉપર બાંધકામ કરતાં પહેલાં સરકાર માન્ય સંસ્થા પાસે સોઇલ ટેસ્ટ ફરજિયાત કરાવવાનું રહેશે. આ ટેસ્ટ રીપોર્ટની નકલ બાંધકામના રેકર્ડમાં તથા પ્રમાણિત નકલો અત્રે તથા સરકારી/અર્ધસરકારી સંબંધિત કચેરીમાં ફરજિયાત રજુ કરવાની રહેશે. તેમજ બાંધકામ ખરીદનાર દરેક વ્યક્તિને તેની નકલ પુરી પાડવાની રહેશે.

૧૯. બાંધકામ માટે લોડબેરીંગ અને બાંધકામની નિયતમર્યાદા અને પીલર્સ વિગેરે માટે સરકાર માન્ય અને જે તે સત્તાધિકારી પાસે રજિસ્ટર કરવામાં આવેલ માન્ય સ્ટ્રક્ચરલ એન્જિનિયર પાસે જ સ્ટ્રક્ચરલ ડિઝાઇન કરાવવાની રહેશે. માન્ય સ્ટ્રક્ચરલ એન્જિનિયરે ભલામણ કરેલ નકશા મુજબ બાંધકામ કરી તેની નકલ સંબંધિત કચેરીઓમાં તથા બાંધકામ ખરીદનારને વિના મુલ્યે પુરી પાડવાની રહેશે.

૨૦. ભારત સરકારશ્રીના નેશનલ બિલ્ડીંગ કોડ અનુસાર સક્ષમ અધિકારી દ્વારા બાંધકામ માટેના જે કોઈ ધારાધોરણ કે નીતીનિયમો બાંધકામ માટે નક્કી કરે તે ધારાધોરણ માટેની મંજૂરી એજન્સી પાસેથી મેળવ્યા પછી જ બાંધકામ હાથ ધરી શકાશે. જે કોઈ બાંધકામ કરવામાં આવે તે બાંધકામ કોન્ટ્રાક્ટરની સંપૂર્ણ વિગતો સંબંધિત કચેરીઓને પુરી પાડવાની રહેશે.

૨૧. ભૂકંપપ્રુફ મકાનોની ડિઝાઇન માટે સરકાર માન્ય એજન્સીની સલાહ ફરજિયાતપણે લેવાની રહેશે. અને આ સલાહ જમીન ધારક માટે ફરજિયાતપણે બંધનકર્તા રહેશે. મંજૂર થયેલ ભૂકંપપ્રુફ ડિઝાઇનનો જ ઉપયોગ કરવાનો રહેશે.

૨૨. સવાલવાળી જમીનમાં અને તે ઉપર કરવામાં આવનાર બાંધકામની સ્થિરતા અને સમર્થતાની સંપૂર્ણ જવાબદારી બાંધકામ કરનાર ઈજનેર, સ્ટ્રક્ચરલ ઈજનેર તથા જમીનમાલિક / કબજેદારની રહેશે. આ બાંધકામ ભૂકંપ સામે ટકી શકવાની ક્ષમતાવાળું કરવાનું રહેશે. બિલ્ડીંગ મટીરિઅલ અને જાહેર સલામતી બાબતે ખાસ કરીને ભૂકંપ, વાવાઝોડા અને આગ પ્રતિરોધકતા બાબતે નેશનલ બિલ્ડીંગ કોડ અને ઈન્ડિયન સ્ટાન્ડર્ડ સ્પેસીફિકેશનની જોગવાઈઓનું પાલન કરવાનું રહેશે.

(5)

૭. નાયબ નગર નિયોજકશ્રીએ મંજૂર કરેલ પ્લાન મુજબ વરસાદી પાણીના નિકાલ માટે પરકોલેટીવ વેલ બનાવવાના રહેશે.

૮. નાયબ નગર નિયોજકશ્રીએ મંજૂર કરેલ પ્લાન મુજબ ખારકુવા આઈ.એસ. કોડ મુજબ બનાવવાના રહેશે અને જિલ્લા પંચાયતના સિંચાઈ વિભાગના ના.કા.ઈ.શ્રી, પાસેથી કમ્પલીશન સર્ટી મેળવ્યા બાદ ઉપયોગ કરવાનો રહેશે.

૯. મંજૂર થયેલ પ્લાન અને મંજૂર થયેલ હુકમ અને શરતોની નકલ સભાસદોને આપવાની રહેશે.

૧૦. ફાયર સેફ્ટીની જરૂરી વ્યવસ્થા મકાનનો ઉપયોગ શરૂ કરતા અગાઉ કરાવી લેવાનો રહેશે.

૧૧. વરસાદી પાણીના સંગ્રહ અને ઉપયોગની વ્યવસ્થા કરવાની રહેશે. આ અંગેના નકશા એક માસમાં અત્રે મંજૂર કરાવી લેવાના રહેશે અને તે મુજબની કામગીરી પુર્ણ કરાવી લેવાની રહેશે.

૧૨. આ મંજૂરી ગણોત્તરમાટે માત્ર રહેશે.

૧૩. વરસાદી પાણીના નિકાલમાં નક્કર રૂપ ન થાય તે રીતે બાંધકામ કરવાનું રહેશે. તથા પાણીના નિકાલની વ્યવસ્થા કરવાની રહેશે.

૧૪. કાર્યપાલક ઈજનેરશ્રી, નર્મદા યોજના નહેર વિભાગ નં.૭, ગાંધીનગરના પત્ર નં.નયોનવિ/ પીબી/ બીનખેતી/૧૪૧૬ તા.૨/૬/૦૮ માં જણાવ્યાનુસાર બ્લોકનંબર ૨૫૩ પૈકીની જમીનમાં નર્મદા નહેરની ચેખલા પ્રશાખા પસાર થાય છે. નકશામાં કેસરી રંગથી દર્શાવ્યા મુજબ ૩૨ પહોળાઈની જમીનની જરૂરીયત હોવાથી સ.સ.ન.નિ.લી.એ સંપાદન કરેલ હોઈ બ્લોકનંબર ના ખાતેદાર પાસેથી નકશામાં દર્શાવ્યા મુજબ સ્થાયી બાંધકામ નિયંત્રણ રેખામાં બાંધકામ કરવાની શરતે તથા સદર જમીનમાંથી નર્મદા યોજના નહેરની પેખલા વિશાખાની ચેખલા-૨ માઈનોરની સબ માઈનોર-૭ પસાર થાય છે. જેની વિગત નીચે મુજબ છે.



સર્વે નંબર / બ્લોકનંબર	નહેર	વિગત
૩૧૯	સબમાઈનોર-૭	સર્વેનંબર / બ્લોકનંબર ૨૫૪ ને અડકતાં શેઢા પરથી સબ માઈનોર ૭ પસાર થાય છે.
૩૨૦	સબમાઈનોર-૭	સર્વેનંબર / બ્લોકનંબર ૨૫૪ ને અડકતાં શેઢા પરથી સબ માઈનોર ૭ પસાર થાય છે.
૨૫૩	સબમાઈનોર-૭	સર્વેનંબર / બ્લોકનંબર ૩૩૧ ને અડકતાં શેઢા પરથી સબ માઈનોર ૭ પસાર થાય છે.
૩૨૨	સબમાઈનોર-૭	સર્વેનંબર / બ્લોકનંબર ૩૧૯ ને અડકતાં શેઢા પરથી સબ માઈનોર ૭ પસાર થાય છે.



સર્વેનંબર / બ્લોકનંબર ૩૧૯ ના ખાતેદાર પાસેથી સર્વેનંબર / બ્લોકનંબર ૩૧૯ ને અડકતાં શેઢાં પરથી સર્વેનંબર / બ્લોકનંબર ૨૫૪ ના શેઢાં પરથી ૧૦ મીટર પહોળાઈમાંથી ભાગે પડતી ૫ મીટર પહોળાઈની જમીન સર્વેનંબર / બ્લોકનંબર ૩૨૨ ના ખાતેદાર પાસેથી સર્વેનંબર / બ્લોકનંબર ૩૨૨ ને અડકતાં શેઢાં પરથી સર્વેનંબર / બ્લોકનંબર ૩૧૯ ના શેઢાં પરથી ૧૦ મીટર પહોળાઈમાંથી ભાગે પડતી ૫ મીટર પહોળાઈની જમીન સર્વેનંબર / બ્લોકનંબર ૩૨૦ ના ખાતેદાર પાસેથી સર્વેનંબર / બ્લોકનંબર ૩૨૦ ને અડકતા સર્વેનંબર / બ્લોકનંબર ૨૫૪ ના શેઢાં પરથી ૧૦ મીટર પહોળાઈમાંથી ભાગે પડતી ૫ મીટર પહોળાઈની જમીન સર્વેનંબર / બ્લોકનંબર ૨૫૩ ના ખાતેદાર પાસેથી સર્વેનંબર / બ્લોકનંબર ૨૫૩ ને અડકતાં સર્વેનંબર / બ્લોકનંબર ૩૩૧ ને અડકતાં શેઢાં પરથી ૧૦ મીટર પહોળાઈમાંથી ભાગે પડતી ૫.૦ મીટર પહોળાઈની જમીન સ.સ.ન.નિ.લી.ને આપવાનું બાંહેધરી પત્રક મેળવેલ છે તથા નીચે જણાવેલ શરતનો અમલ કરવાનો રહેશે.

### શરતો ::-

- ૧) સરદાર સરોવર નર્મદા નિગમે ભવિષ્યમાં જરૂર પડે તો ધ્યાનમાં રાખીને નહેરમાં સંપાદન કરેલ સંપાદન કરવાપાત્ર જમીનની હદથી બહાર બંને બાજુએ નીચે મુજબની પહોળાઈમાં કોઈપણ પ્રકારનું બાંધકામ કરી શકાશે નહીં.
  - અ) શાખા નહેર / પેટા શાખા નહેર ૧૫ મીટર.
  - બ) વિશાખા નહેર ૧૦ મીટર.
  - ક) પ્રશાખા, પેટા શાખા ૦૫ મીટર
  - ડ) પ્ર-પ્રશાખા ૦૦ મીટર.
- ૨) યોજનાના વિવિધ વિસ્તારમાંથી પસાર થતાં અથવા થનાર કાંસ (ડ્રેઇન) માટે નીચે મુજબ સંપાદન કરેલ અને કરવાપાત્ર જમીનની હદથી બંને બાજુએ બાંધકામ કરી શકાશે નહીં.
  - અ) ૫૦ ક્યુમેકસ ૨૦ મીટર
  - બ) ૮.૫ થી ૫૦ ક્યુમેકસ ૧૫ મીટર
  - ક) ૧.૦ થી ૮.૫ ક્યુમેકસ ૧૦ મીટર
  - ડ) ૧ ક્યુમેકસ થી ઓછી ૦૫ મીટર
- ૩) નહેર / કાંસના પાણાનો ઉપયોગ કોઈપણ પ્રકારની અવરજવર માટે કરી શકાશે નહીં.
- ૪) નહેર / કાંસના પાણીનો ઉપયોગ સરદાર સરોવર નર્મદા નિગમની પરવાનગી વગર કરી શકાશે નહીં.
- ૫) રહેણાક અથવા ઉદ્યોગનો કચરો તથા ગંદુ પાણી નહેર / કાંસની હદ રેખામાં અથવા પાણીમાં નાખવા કેવામાં આવશે નહીં.
- ૬) રહેણાક કે ઉદ્યોગની ગટર કે ખાળકુવા શરત-૧ અને શરત-૨ માં જણાવેલ હદથી દુર રાખવાનાં રહેશે.
- ૭) કુદરતી અથવા કૃત્રિમ વહેણના પાણીને અવરોધતું બાંધકામ કરી શકાશે નહીં.
- ૮) ભવિષ્યમાં નહેરો ઓળંગવા માટે ખાતેદાર તરફથી નાળા કે ગરનાળાની માંગણી કરવામાં આવશે તો તે ગ્રાહ્ય રાખવામાં આવશે નહીં.
- ૯) નહેર/કાંસના પાણીથી થતાં નુકશાન સામે કોઈ રક્ષણ કે વળતર આપવામાં આવશે નહીં.
- ૧૦) નહેર/કાંસના બાંધકામને સીધી કે આડકતરી રીતે નુકશાન થાય તેવી પ્રવૃત્તિ કરી શકાશે નહીં.
- ૧૧) ઉપરોક્ત શરતો ઉપરાંત ભવિષ્યમાં નિગમને યોગ્ય લાગે તેવી શરતો રાખવામાં આવે તે ખાતેદારોને બંધનકર્તા રહેશે.

૨

ઉપરની કોઈપણ શરતનો ભંગ થશે તો પરવાનગી રદ કરવામાં આવશે. જમીન મહેસુલ કાયદાની કલમ - ૭૯ એ અન્વયે કબજેદારની હકાલપટ્ટી કરવામાં આવશે. ઉપરની કોઈપણ શરતનો ભંગ થશે તો જમીન મહેસુલ નિયમોના નિયમ - ૧૦૦ અનુસાર યોગ્ય તે દંડ કરવામાં આવશે. કોઈપણ યોગ્ય લાગે તેવા એક કે વધુ પગલાં લઈ શકાશે.

બિડાણ :- નકશો

૨૧/૧ -  
સચિવ

જિલ્લા પંચાયત

અને

જિલ્લા વિકાસ અધિકારી

જિલ્લા પંચાયત અમદાવાદ

રવાના કર્યું.

નામના વિકાસ અધિકારી  
(વિકાસ) જિલ્લા પંચાયત અમદાવાદ.

રવાના :

પ્રતિ,

વીમલ દીલસુખભાઈ શેઠ

સાગર મુકેશભાઈ શેઠ

મુલુખકુમાર જયવદન

સાર્થક-૨, ચોથો માળ,

રાજપથ કલબની સામે,

ગાંધીનગર-સરખેજ હાઇવે, બોડકદેવ, અમદાવાદ.

નકલ રવાના :

૧) વિકાસ અધિકારીશ્રી, તાલુકા પંચાયત કચેરી, સાણંદ તરફ આગળની કાર્યવાહી કરવા સારું

૨) સમદો ભરવા અંગે ઘટતી કાર્યવાહી લાગુ થવા સારું.

૩) કમ મંત્રીશ્રી, ચેમલા, તા.સાણંદ તરફ જાણ સારું તથા સર્વેનં.૨૫૩ પૈકી, ૩૧૯ પૈકી, ૩૨૧, ૩૨૨ પૈકી, ૩૨૩ પૈકી, ૩૨૪ પૈકીની ૧,૨,૩,૪,૫ ચો.મી. ગામ દફતરે જરૂરી નોંધ કરવા સારું.

૪) ડ્રીસ્ટ્રીકટ ઈન્સ્પેક્ટરશ્રી, લેન્ડ રેકર્ડ્સ, લાલ દરવાજા તરફ જરૂરી કાર્યવાહી થવા સારું તથા દફતરે જરૂરી નોંધ કરવા સારું.

૫) નગર નિયોજકશ્રી, નગર નિયોજક અને મૂલ્યાંકન ખાતુ, માધવબાગ પાછળ, નિર્ણય નગર, અમદાવાદ તરફ જાણ સારું.

૬) કાર્યપાલક ઈન્જનેરશ્રી, નર્મદા યોજના નહેરુ વિભાગ નં.૭, બ્લોકનંબર ૧૦, ભોંયતળીયા, જુના સચિવાલય, સેક્ટર-૧૦, ગાંધીનગર તરફ જાણ સારું.

નકલ સવિનય રવાના :

૧) કલેક્ટરશ્રી, કલેક્ટરશ્રીની કચેરી, સુભાષપ્રીજ, અમદાવાદ તરફ

સરકારશ્રીના મહેસુલ વિભાગનાં કરાવ તા.૨૫/૩/૧૧ના આધારે જાણ સારું.

અમદાવાદ

જિલ્લા વિકાસ અધિકારી

(જગદીશ શાવલા)

મામલતવાદ, સાણંદ

# Annexure-L

## Photographs

### Joint Committee Inspection





### Silver Spring Residency





भारत सरकार  
जल शक्ति मंत्रालय  
जल संसाधन, नदी विकास  
और गंगा संरक्षण विभाग  
केन्द्रीय भूमि जल प्राधिकरण  
Government of India  
Ministry of Jal Shakti  
Department of Water Resources,  
River Development & Ganga Rejuvenation  
Central Ground Water Authority

(भूजल निकासी हेतु अनापत्ति प्रमाण पत्र)

**NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION**

Project Name:	Fairchem Organics Limited		
Project Address:	Plot No 253/p And 312, Village- Chekhala, Sanand- Kadi Highway,, Ta-sanand, Dist-ahmedabad- 382115		
Village:	Chekhla	Block:	Sanand
District:	Ahmadabad	State:	Gujarat
Pin Code:			
Communication Address:	Plot No 253/p And 312, Village- Chekhala, Sanand- Kadi Highway,, Ta-sanand, Dist-ahmedabad- 382115, Sanand, Ahmadabad, Gujarat - 382115		
Address of CGWB Regional Office :	Central Ground Water Board West Central Region, Chanakyapuri Sector-3 Near Swastik Bunglows,, Part-1, R.c. Technical Road,, Ghatlodiya, Ahmedabad, Ahmadabad, Gujarat - 380061		

1. NOC No.:	CGWA/NOC/IND/ORIG/2024/20640	2. Date of Issuance	8/5/2024 9:13:38 AM									
3. Application No.:	21-4/10095/GJ/IND/2022	4. Category: (GWRE 2023)	Safe									
5. Project Status:	Existing Project	6. NOC Type:	New									
7. Valid from:	17/11/2022	8. Valid up to:	16/11/2025									
9. Ground Water Abstraction Permitted:												
Fresh Water		Saline Water		Dewatering		Total						
m <sup>3</sup> /day	m <sup>3</sup> /year	m <sup>3</sup> /day	m <sup>3</sup> /year	m <sup>3</sup> /day	m <sup>3</sup> /year	m <sup>3</sup> /day	m <sup>3</sup> /year					
170.00	62050.00											
10. Details of ground water abstraction /Dewatering structures												
Total Existing No.:2						Total Proposed No.:0						
	DW	DCB	BW	TW	MP	MPu	DW	DCB	BW	TW	MP	MPu
Abstraction Structure*	0	0	0	2	0	0	0	0	0	0	0	0
*DW- Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; MP-Mine Pit;MPu-Mine Pumps												
11. Ground Water Abstraction/Restoration Charges paid (Rs.):						195332.00						
12. Environment Compensation (if applicable) paid (Rs.):						0.00						
13. Number of Piezometers(Observation wells) to be constructed/ monitored & Monitoring mechanism.						No. of Piezometers		Monitoring Mechanism				
								Manual	DWLR**	DWLR With Telemetry		
**DWLR - Digital Water Level Recorder						1		0	1	0		

(Compliance Conditions given overleaf)

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18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011  
Phone: (011) 23383561 Fax: 23382051, 23386743  
Website: cgwa-noc.gov.in

पानी बचाये -- जीवन बचाये  
SAVE WATER - SAVE LIFE

**Validity of this NOC shall be subject to compliance of the following conditions:**

**Mandatory conditions:**

- 1) Installation of tamper proof digital water flow meter with telemetry on all the abstraction structure(s) shall be mandatory for all users seeking No Objection Certificate and intimation regarding their installation shall be communicated to the CGWA within 30 days of grant of No Objection Certificate.
- 2) Proponents shall mandatorily get water flow meter calibrated from an authorized agency once in a year.
- 3) Construction of purpose-built observation wells (piezometers) for ground water level monitoring shall be mandatory as per Section 14 of Guidelines. Water level data shall be made available to CGWA through web portal. Detailed guidelines for construction of piezometers are given in Annexure-II of the guidelines.
- 4) Proponents shall monitor quality of ground water from the abstraction structure(s) once in a year. Water samples from bore wells/ tube wells / dug wells shall be collected during April/May every year and analysed in NABL accredited laboratories for basic parameters (cations and anions), heavy metals, pesticides/ organic compounds etc. Water quality data shall be made available to CGWA through the web portal.
- 5) In case of mining projects, additional key wells shall be established in consultation with the Regional Director, CGWB for ground water level monitoring four (4) times a year (January, May, August and November) in core as well as buffer zones of the mine.
- 6) In case of mining project the firm shall submit water quality report of mine discharge/ seepage from Govt. approved/ NABL accredited lab.
- 7) The firm shall report compliance of the NOC conditions online in the website (www.cgwa-noc.gov.in) within one year from the date of issue of this NOC.
- 8) Industries abstracting ground water in excess of 100 m<sup>3</sup>/d shall undertake annual water audit through certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
- 9) Application for renewal can be submitted online from 90 days before the expiry of NOC. Ground water withdrawal, if any, after expiry of NOC shall be illegal & liable for legal action as per provisions of Environment (Protection) Act, 1986.
- 10) This NOC is subject to prevailing Central/State Government rules/laws/norms or Court orders related to construction of tube well/ground water abstraction structure / recharge or conservation structure/discharge of effluents or any such matter as applicable.

**General conditions:**

- 11) No additional ground water abstraction and/or de-watering structures shall be constructed for this purpose without prior approval of the Central Ground Water Authority (CGWA).
- 12) The proponent shall seek prior permission from CGWA for any increase in quantum of groundwater abstraction (more than that permitted in NOC for specific period).
- 13) Proponents shall install roof top rain water harvesting in the premise as per the existing building bye laws in the premise.
- 14) The project proponent shall take all necessary measures to prevent contamination of ground water in the premises failing which the firm shall be responsible for any consequences arising thereupon.
- 15) In case of industries that are likely to contaminate the ground water, no recharge measures shall be taken up by the firm inside the plant premises. The runoff generated from the rooftop shall be stored and put to beneficial use by the firm.
- 16) Wherever feasible, requirement of water for greenbelt (horticulture) shall be met from recycled / treated waste water.
- 17) Wherever the NOC is for abstraction of saline water and the existing wells (s) is /are yielding fresh water, the same shall be sealed and new tubewell(s) tapping saline water zone shall be constructed within 3 months of the issuance of NOC. The firm shall also ensure safe disposal of saline residue, if any.
- 18) Unexpected variations in inflow of ground water into the mine pit, if any, shall be reported to the concerned Regional Director, Central Ground Water Board.
- 19) In case of violation of any NOC conditions, the applicant shall be liable to pay the penalties as per Section 16 of Guidelines.
- 20) This NOC does not absolve the proponents of their obligation / requirement to obtain other statutory and administrative clearances from appropriate authorities.
- 21) The issue of this NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and take decisions independently of the NOC.
- 22) In case of change of ownership, new owner of the industry will have to apply for incorporation of necessary changes in the No Objection Certificate with documentary proof within 60 days of taking over possession of the premises.
- 23) This NOC is being issued without any prejudice to the directions of the Hon'ble NGT/court orders in cases related to ground water or any other related matters.
- 24) Proponents, who have installed/constructed artificial recharge structures in compliance of the NOC granted to them previously and have availed rebate of upto 50% (fifty percent) in the ground water abstraction charges/ground water restoration charges, shall continue to regularly maintain artificial recharge structures.
- 25) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, pharmaceutical, other hazardous units etc. (as per CPCE list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution as per Annexure III of the guidelines.
- 26) In case of new infrastructure projects having ground water abstraction of more than 20 m<sup>3</sup>/day, the firm/entity shall ensure implementation of dual water supply system in the projects.
- 27) In case of infrastructure projects, paved/parking area must be covered with interlocking/perforated tiles or other suitable measures to ensure groundwater infiltration/harvesting.
- 28) In case of coal and other base metal mining projects, the project proponent shall use the advance dewatering technology (by construction of series of dewatering abstraction structures) to avoid contamination of surface water.
- 29) The NOC issued is conditional subject to the conditions mentioned in the Public notice dated 27.01.2021 failing which penalty/EC/cancellation of NOC shall be imposed as the case may be.
- 30) This NOC is issued subject to the clearance of Expert Appraisal Committee (EAC) (if applicable).

**(Non-compliance of the conditions mentioned above is likely to result in the cancellation of NOC and legal action against the proponent.)**

**CENTRAL GROUND WATER AUTHORITY**  
Department of Water Resources, River Development and Ganga Rejuvenation  
Ministry of Jal Shakti, Govt. of India

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011  
Phone: (011) 23383561 Fax: 23382051, 23386743  
Website: cgwa-noc.gov.in

पानी बचाये - जीवन बचाये  
SAVE WATER - SAVE LIFE

# Receipt

(As per the MoJS guidelines dated 24.09.2020 vide SO No. 3289(E) and amendments dated 29.09.2023 vide SO No. 1509(E)  
<https://cgwa-noc.gov.in>

Application No.:	21-4/10095/GJ/IND/2022	Date of Issuance:8/5/2024 9:13:38 AM
Name of Firm:	FAIRCHEM ORGANICS LIMITED	
AppType Category:	Chemical	
Application Type:	Industrial	
PAN/GSTIN No. of Firm/Individual:	/	

SN	Description	Amount (Rs.)
1.	Application Processing Fee	10000.00
2.	Ground Water Abstraction charges	
3.	Ground Water Restoration charges	
4.	Environmental Compensation Charges (ECRGW) (Date From to ) Days-	0.00
5.	Penalty for non-Compliance of NOC conditions Condition to be mentioned	110000.00
6.	Adjustment Charges	
7.	Rebate	
8.	Charges for correction/modification in the existing issued No Objection Certificate	
	S.No. Description Rate	
	(i) Change in User ID Rs. 5000	
	(ii) Change in firm Name Rs. 5000	
	(iii) Extension of No Objection Certificate Rs. 5000	
	(iv) Issuance of duplicate No Objection Certificate Rs. 5000	
	(v) Issuance of corrigendum to No Objection Certificate Rs. 5000	
	(vi) Any other items/correction etc.	
Rs. Rupees Three Lakh Fifteen Thousand Three Hundred Thirty Two Only		315332.00

This is an system generated invoice, hence, does not require ink signed.

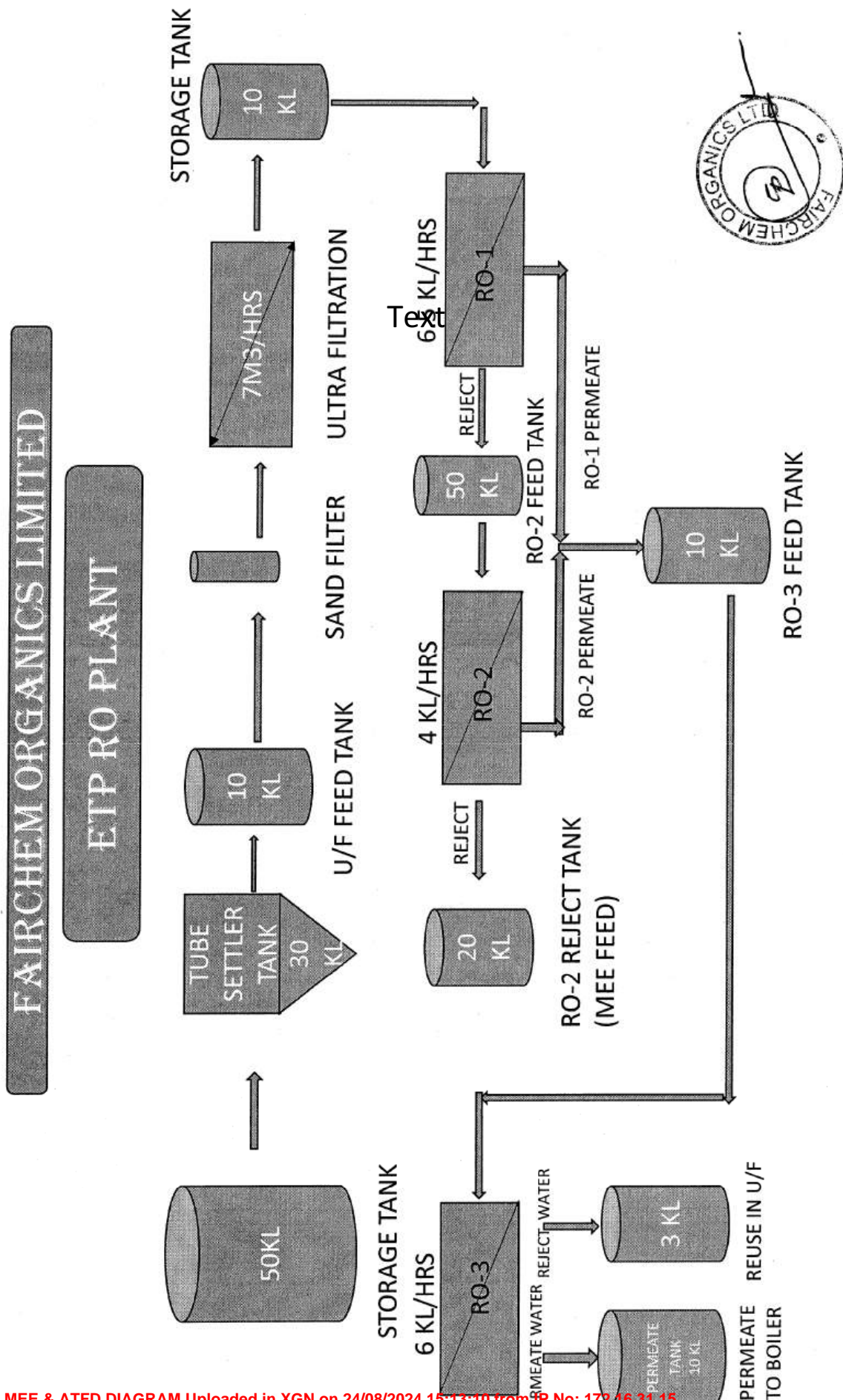
Term and conditions:

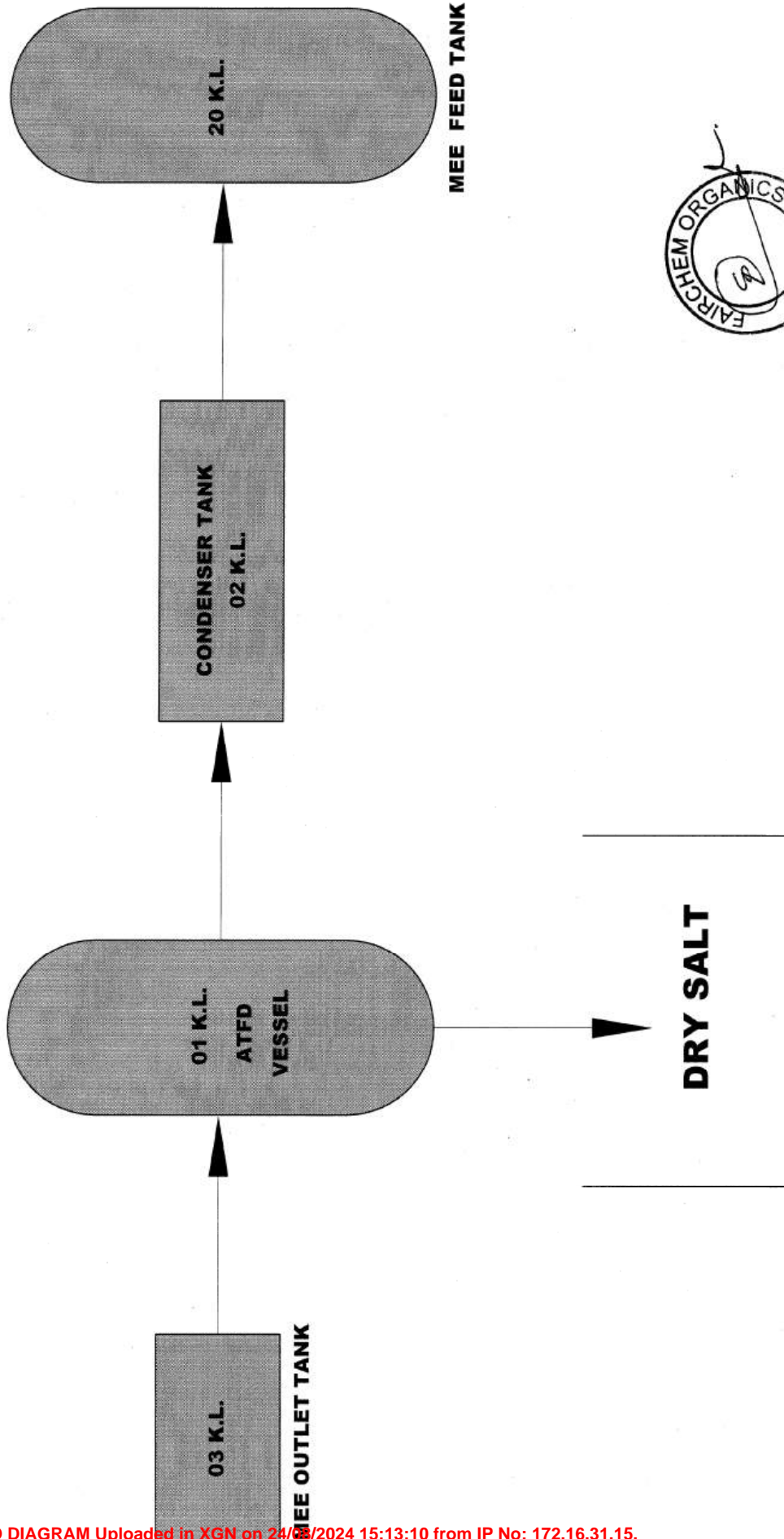
- All disputes are subject to Delhi Jurisdiction.
- Any complaint in regard to the rates will not be entertained.

Member-Secretary  
CGWA, New Delhi

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011  
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**MEE PLANT**

**FAIRCHEM ORGANICS LIMITED**

SCALE: 1:200

